

2023

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

OA NO. 394 OF 2022

IN THE MATTER OF:

PUSHPENDRA KUMAR

...APPLICANT

VERSUS

BLOCK DEVELOPMENT OFFICER, KADAURA &

ORS

...RESPONDENTS

INDEX

SR NO.	PARTICULARS	PAGES
1.	Objections by applicant to the report of Additional Chief Secretary, Animal Husbandry Department, Government of Uttar Pradesh dated 05/12/2024 in OA no 394/2022. (along with affidavit).	1-13
2.	ANNEXURE A-1 The true coloured GPS photographs of Parali of paddy and rotten straw being fed to cows and dump of parali in gaushalas as a fodder for entire year.	14-18
3.	ANNEXURE A-2 The true copy of revised document of CPCB dated 10.07.2020 on categorization of industries into orange, green and white categories wherein Gaushalas are at Sr no 65 and the relevant part of Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by CPCB.	19-22
4.	ANNEXURE A-3	23-32

2024

	true GPS photographs of pitiable conditions of gaushalas in winter, summer and rainy season.	
5.	ANNEXURE A-4 The relevant part of the inspection report of oversight committee dated 30/11/2023.	33-40
6.	ANNEXURE A-5 The true copies of media reports published in newspapers regarding pitiable conditions of gaushalas in UP.	41-48
7.	ANNEXURE A-6 The pen-drive of true videos of pitiable conditions of gaushalas of Uttar Pradesh.	49

Filed By:

Mani

Parth

Hari

MANI MUNJAL, PARTH YADAV, HARI SHANKAR JAIN

COUNSEL FOR APPLICANT

115, UGF World Trade Centre,

Barakhamba Road, New Delhi- 110001

Mobile No. 9654509793, 9717056135

Email: harishankarjain@gmail.com

adv.t.parthiyadav@gmail.com

New Delhi

Dated 16.03.2025

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH NEW DELHI****OA NO. 394 OF 2022****IN THE MATTER OF:****PUSHPENDRA KUMAR****...APPLICANT****VERSUS****BLOCK DEVELOPMENT OFFICER, KADAURA &****ORS****...RESPONDENTS.**

OBJECTIONS BY APPLICANT TO THE REPORT OF ADDITIONAL CHIEF SECRETARY, ANIMAL HUSBANDRY DEPARTMENT, GOVERNMENT OF UTTAR PRADESH DATED 05/12/2024 IN OA NO 394/2022. (ALONG WITH AFFIDAVIT).

The Applicant most respectfully Sheweth:

1. That pursuant to the direction given by this Hon'ble tribunal dated 13/08/2024 Additional chief secretary, animal husbandry department, government of Uttar Pradesh submitted a compliance affidavit dated 05/12/2024. the applicant, at this stage, is filing objection to the above-mentioned response/report.

PRELIMINARY OBJECTIONS:

2. That in affidavit dated 05/12/2024, ACS, animal husbandry dept., UP in para 13 has contended that **temporary gaushalas do not come under the guidelines set by CPCB and ICAR** whereas the said plea has already been rejected by the Hon'ble Tribunal in para 43 of order dated 13/08/2024.
3. That ACS in para 10 of the Affidavit has mentioned that **stray cattle shelters are welfare-oriented facilities so obtaining an NOC is not mandatory. this is highly objectionable and against the directions given**

by this tribunal in para 43 and para 48 (I to V) of order dated 13/08/2024, which is being reproduced below:-

“ 43 .We find no force in these submissions made by the District Magistrate, Jalaun and Additional Chief Secretary, Animal Husbandry Department, Uttar Pradesh that due to the Gaushalas/Nirashrit Go Ashray Sthals being temporary and non-commercial establishments are exempted from applicability of and are not required to comply with the Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by CPCB and Manual on Management of Gaushalas issued by ICAR for the simple reason that any such place where cows are kept in large number, with whatever name given to the same, will fall within the definition of the gaushala and any gaushala whether temporary or permanent, commercial or non-commercial, profit making or non-profit making will be bound to comply with the Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by CPCB and Manual on Management of Gaushalas issued by ICAR and environmental norms particularly those embodied by the provisions of the Water Act 1974 and Air Act 1981. Therefore, the Gaushalas/Nirashrit Go Ashray Sthals will be bound to comply with the same and will not be entitled to any exemption from the applicability thereof and compliance therewith.”

4. That the averment in made by ACS, animal husbandry dept., UP in para 13 that “.... Temporary Gaushalas do not come under the guidelines set by CPCB and ICAR...” is highly objectionable and against the directions given by this hon’ble tribunal in para 43 of order dated 13/08/2024 as quoted hearin above.
5. That in fact in Para 10, 11, 13, and 16 of the affidavit ACS has tried to ignore and circumvent the directions given by this hon’ble tribunal in paras 43 and in para 48 (I to V).

6. That in the para 10, 11, 13 and 16 of affidavit dated 05/12/2024 animal husbandry dept., UP made averment that cattle shelters/Go-Ashray Sthals/ Gaushalas are not commercial establishment so are not bound to comply with CPCB guidelines and Manual on Gaushala by ICAR while in para 43 of interim order dated 13/08/2024, this tribunal dismissed this submission and clarified that *any such place where cows are kept in large number, with whatever name given to the same, will fall within the definition of the gaushala and any gaushala whether temporary or permanent, commercial or non-commercial, profit making or non-profit making will be bound to comply with the Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by CPCB and Manual on Management of Gaushalas issued by ICAR*
7. None of the directions given by this hon'ble tribunal in para 43 and in para 48 (I to V) of order dated 13/08/2024 have been complied with by ACS, Animal Husbandry Dept., UP till date.
8. That the Hon'ble Tribunal has already clarified that there is no exemption for gaushalas from the applicability of CPCB guidelines vide **order dated 11.03.2022 passed in MA no 18/2022 and 19/2022 in OA no 46/2018 and has held that :-**

Para 1. "The application has been filed in a decided matter with following main prayer: - **"Clarify/modify the final order dated 08.10.2020 to make it clear that it not mandatory for Gaushalas running as charitable institutions on donated lands to obtain consent to establish and consent to operate under Water Act, 1974 as well as Air Act, 1981 as per the categorization of industries in Orange and Green Category, respectively."**

“Para 6. We are unable to accept the submission. There is no violation of right of Religion or right of Charitable Institutions merely by complying with the environmental norms in running of Gaushalas, in the interest of public health. There can be no challenge to the environmental laws nor such challenge has been made. The Tribunal is bound to enforce ‘sustainable development’ and ‘precautionary’ principles and safeguard against unregulated activities having adverse impact on environment. We are neither opposed to functioning of Gaushalas nor religious rights. All that we have directed is compliance of environmental norms to which there can possibly be no valid objection.”

PARAWISE OBJECTIONS

9. That the para 6,7,8, of report dated 05/12/2024 is about setting up of cattle protection centre of 400 cows while in para 48(i) of order dated 13/08/2024 this hon’ble tribunal directed ACS, animal husbandry dept., UP and CS, Govt. of UP, to explore the possibility of setting up and running of gaushalas which can accommodate 2000-3000 cows by Gram Panchayats by identifying/allocating suitable grazing lands available with Gram Panchayats. the while not in compliance of para 48(i) of order dated 13/08/2024.
10. That the averment made **in para 9** of compliance affidavit dated 05/12/2024 is about availability of 37156 hectares of encroachment free grazing lands but in reality, in none of the gaushala of UP green fodder is produced on grazing land to feed the cattle of gaushalas. Rotten parali of paddy is being fed to the cattle of gaushalas. parali is used to be dumped in gaushalas under open sky post the harvesting of paddy in October of each year which is being fed to the cattle of gaushalas in entire state of UP. The feeding of parali of paddy is against the CPCB guidelines and Manual on Gaushala by ICAR as it is harmful to the health of cows as well as to the

environment due to enteric methane production. Hence the the averment made in para 9 of compliance affidavit dated 05/12/2024 are completely false and The true colored GPS photographs of dump of parali in gaushalas are annexed hereto and marked as **Annexure A-1**. The true GPS videos of same are stored in the pen-drive.

11. That the averments made by ACS, animal husbandry dept., UP **in para 10** that stray cattle shelters are welfare-oriented facilities intended for the basic sustenance of stray cattle, not commercial operations **is false and this averment was already dismissed by this hon'ble tribunal in para 43 of interim order dated 13/08/2024** as *“for the simple reason that any such place where cows are kept in large number, with whatever name given to the same, will fall within the definition of the gaushala and any gaushala whether temporary or permanent, commercial or non-commercial, profit making or non-profit making will be bound to comply with the Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by CPCB and Manual on Management of Gaushalas issued by ICAR”*.

Further averment made in this para that as per CPCB guidelines, obtaining an NOC is not mandatory for setting up such shelters, unlike dairy farms or commercial establishments **is also completely false as per CPCB guidelines, obtaining an NOC is mandatory for Gaushalas** [para 7(iii) of CPCB guidelines]. CPCB issued directions on 10.07.2020 under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding classification of Dairy Farms and Gaushalas into Orange and Green Category, respectively. Gaushalas have been put at Sr no 65 of revised document on categorization of industries into orange, green and white categories. The relevant part of CPCB guidelines and revised document of CPCB dated 10.07.2020 is annexed hereto and marked as **Annexure A-2**.

12. That the averments made by ACS, animal husbandry dept., UP in para 13 that **Temporary gaushalas do not come under the guidelines set by CPCB and ICAR is completely false** and highly objectionable as this averment/submission of ACS, animal husbandry dept was **already dismissed by this hon'ble tribunal in para 43 of order dated 13/08/2024** as -

“43 .We find no force in these submissions made by the District Magistrate, Jalaun and Additional Chief Secretary, Animal Husbandry Department, Uttar Pradesh that due to the Gaushalas/Nirashrit Go Ashray Sthals being temporary and non-commercial establishments are exempted from applicability of and are not required to comply with the Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by CPCB and Manual on Management of Gaushalas issued by ICAR for the simple reason that any such place where cows are kept in large number, with whatever name given to the same, will fall within the definition of the gaushala and any gaushala whether temporary or permanent, commercial or non-commercial, profit making or non-profit making will be bound to comply with the Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by CPCB and Manual on Management of Gaushalas issued by ICAR and environmental norms particularly those embodied by the provisions of the Water Act 1974 and Air Act 1981. Therefore, the Gaushalas/Nirashrit Go Ashray Sthals will be bound to comply with the same and will not be entitled to any exemption from the applicability thereof and compliance therewith”

Further averment made in this para that all gaushalas are equipped with necessary arrangement, shed, infrastrure and facilities **is also completely false in all gaushalas of villages cows are trapped inside the barbed wires without any shelter and necessary arrangement. There is no green fodder in these gaushalas. on an average 25 kg of green fodder**

per adult cow is necessary as per manual on management of Gaushalas by ICAR but in place of green fodder rotten parali of paddy is being fed to the cattle of gaushalas. more than 500 cattle are trapped in open in extreme winter and in scorching sunlight of summer in gaushalas of villages. There is no treatment facility available for the cattle of gaushalas. In rainy season there is knee deep water and marsh in these gaushalas. the report of Oversight Committee dated confirms the pitiable conditions of gaushalas of district Jalaun and found mismanagement, collapse of mechanism and mass death of cows in all of the 42 gaushalas visited by committee. The true coloured GPS photographs of pitiable conditions of gaushalas in winter, summer and rainy season are annexed hereto and marked as **Annexure A-3** and true GPS videos of the same are stored in pen-drive. The relevant part of the inspection report of oversight committee dated 30/11/2023 is annexed hereto and marked as **Annexure A-4**.

13. That the averments made in para 14 that regular reviews of gaushalas and stray cattle programs have been carried out, is false. Moreover, *in para 48(iv) of order dated 13/08/2024 this tribunal directed ACS, animal husbandry department UP and CS Govt. of UP to review and close the gaushalas which are not complying with CPCB guidelines for environmental management of dairy farms and gaushalas and manual on management of Gaushalas by ICAR but not even single gaushalas was closed for not complying with CPCB guidelines for environmental management of dairy farms and gaushalas and manual on management of Gaushalas by ICAR* while more than 5000 gaushals/ go-ashray sthals are running in entire state of UP without any NOC from UPPCB under the Water Act and Air act. None of the gaushala of UP is complied with CPCB guidelines for environmental management of dairy farms and gaushalas and manual on management of Gaushalas by ICAR

but no action has been taken yet on these gaushalas by ACS, animal husbandry department UP and CS Govt. of UP.

14. That the averments made by ACS, animal husbandry dept., UP in para 15 that silage is being adopted as substitute for green fodder at cow shelters is **completely false**. Ground reality is that rotten Parali of paddy is being given as fodder to the cattle of gaushalas only once in 24 hours that too in a very less quantity which is against the CPCB guidelines and Manual on Gaushala by ICAR. The true GPS photographs of dump of parali as a fodder in Gaushalas are annexed above as Annexure A-1 and true videos are stored in pen-drive.
15. That the averments made by ACS, animal husbandry dept., UP in para 16 that Gaushalas are not commercial enterprises but shelters, where the minimum needs of protected cattle are met is against the directions of his tribunal passed in para 43 and para 48 of interim order dated 13/08/2024 wherein the this hon'ble tribunal dismissed the above submissions and directed to comply with the CPCB guidelines and ICAR Manual.
16. That the averments made in **para 18** that to ensure that the "temporary/makeshift arrangement" of Gaushalas/Nirashrit Goashray Sthals does not hinder compliance with CPCB and ICAR guidelines, Through the letter issued by the office of the Director (Administration and Development), Animal Husbandry Department, Uttar Pradesh, Lucknow, bearing number 3217/सं-2/NGT/2024-25, dated 03.12.2024, detailed guidelines have been issued to all districts of the state, **is not true**. In para 48(v) of order dated 13/08/2024 this hon'ble tribunal directed ACS, animal husbandry department UP and Chief Secretary, Govt. of UP to suitably modify its policy to make Gaushalas/Nirashrit Goashray Sthals permanent so that the tag of the same being temporary /make shift arrangement does not prevent compliance and justify non-compliance with the Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by

CPCB and Manual on Management of Gaushalas issued by ICAR and environmental norms. In above mentioned letter 3217/सॉ-2/NGT/2024-25, dated 03.12.2024 policy is not modified to make Gaushalas/Nirashrit Goashray Sthals permanents moreover the word temporary shelter is reiterated in entire affidavit to ignore and deny the directions of this tribunal dated 13/08/2024.

17. That the averments made by ACS, animal husbandry dept., UP in **para 20** that it is humbly submitted that for the compliance of the directions issued by the Hon'ble Tribunal, comprehensive instructions have been issued by the state government and necessary steps have also been taken to further ensure compliance with environmental norms and the management of stray cattle in the state, **is false in totality**. All the directions given by this hon'ble tribunal in para 43 and in para 48 (I to V) has been denied by ACS, animal husbandry dept., UP by way of filling this compliance affidavit dated 05/12/2024. the averments made by ACS, animal husbandry dept., UP in affidavit dated 05/12/2024 clarified that ACS, animal husbandry dept., UP denied to comply the directions of this tribunal dated 13/08/2024. None of the directions given by this hon'ble tribunal in para 43 and in para 48 (I to V) of order dated 13/08/2024 are complied by ACS, animal husbandry dept., UP.
18. That the compliance affidavit dated 05/12/2024 by ACS, animal husbandry dept., UP is in fact an affidavit of denial of compliance of directions passed by this hon'ble tribunal in interim order dated 13/08/2024 which is highly objectionable and unfortunate.
19. That the most barbaric truth of these gaushalas is mass death of cows inside the gaushalas due to starvation, heat stroke in summer and cod stroke in winter. Every year in the month of August and in the month of December campaigns run by Government to protect the stray cattle in gaushalas, during this campaign workers of Gram panchayat and Nagar


Panchayat/Palika/Nigam beat, tie and drag the stray cows in a barbaric way to put them into gaushalas. In few square feet of open space more than 400 to 500 cows are put. This process has been running since last 5 years. Now the question is if 400 cows are protected in first year how the space for the cows of next year is vacated, the answer is mass death in extreme winter due to cold waves, starvation and mass death in extreme summer due to heat waves. This fact was affirmed by oversight committee in the para XXV of its inspection report dated 30/11/2023.

“CONCEALMENT OF DEATH:

xxv. As regards the death of bovines, during the inspection the villagers informed that a large number of bovines had expired during the last winter, but from the records, this fact could not be substantiated. 24 1062 The villagers insisted that the death of bovines is being concealed. At Mae Gaushala, Block-Rampura (Annexure-21), **one tractor owner informed the Oversight Committee that for 30 days his tractor was engaged in transporting fodder to Gaushala and for 30 days it was used to transport 30 dead cattle, but he has not been paid for that.** In the record, there was no such mention to support his version. On investigation before the public, the representative of Pradhan admitted the above facts and promised to pay the balance amount.” The relevant part of the inspection report of oversight committee dated 30/11/2023 is annexed above in Annexure A-4.

20. In light of the facts stated hereinabove it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to dismiss the compliance affidavit dated 05/12/2024 and take appropriate action against the concerned officers under the section 26(1) and section 28(1) of NGT act 2010 for failure of compliance of directions passed by this hon'ble tribunal in interim order dated 13/08/2024.

Filed By:


MANI MUNJAL, PARTH YADAV, HARI SHANKAR JAIN
COUNSEL FOR APPLICANT
115, UGF World Trade Centre,
Barakhamba Road, New Delhi- 110001
Mobile No. 9654509793, 9717056135
Email: harishankarjain@gmail.com
adv.t.parth Yadav@gmail.com

NEW DELHI
DATED 16.03.2025



IN-UP52054664979790X

Handwritten: Lambhara 12

A.NAME-RAMBHAR
ACC.NO.-UP14463804
L.NO.-05/2020-21
TEH+DIST-HAMIRPUR
Mob-8421660193

e-Stamp

Certificate No.	: IN-UP52054664979790X
Certificate Issued Date	: 20-Mar-2025 01:29 PM
Account Reference	: NEWIMPACC (SV)/ up14463804/ HAMIRPUR SADAR/ UP-HMP
Unique Doc. Reference	: SUBIN-UPUP1446380401335058867878X
Purchased by	: Pushpendra Kumar So Sh R B Dwivedi
Description of Document	: Article 4 Affidavit
Property Description	: FOR AFFIDAVIT
Consideration Price (Rs.)	:
First Party	: Pushpendra Kumar So Sh R B Dwivedi
Second Party	: Not Applicable
Stamp Duty Paid By	: Pushpendra Kumar So Sh R B Dwivedi
Stamp Duty Amount(Rs.)	: 10 (Ten only)

710710190710



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI

OA NO 394 OF 2022

IN THE MATTER OF:

PUSHPENDRA KUMAR

...APPLICANT

VERSUS

BLOCK DEVELOPMENT OFFICER, KADAURA &
ORS

...RESPONDENT

AFFIDAVIT

I, Pushpendra Kumar, S/o Sh. R. B. Dwivedi, Ages-35, R/o Kadaura, District-Jalaun, UP 285203, presently at Hamirpur the applicant above named do hereby solemnly affirm and state as under: -



PUSHPENDRA KUMAR SO SH R B DWIVEDI PUSHPENDRA KUMAR SO SH R B DWIVEDI PUSHPENDRA KUMAR SO SH R B DWIVEDI PUSHPENDRA KUMAR SO SH R B DWIVEDI PUSHPENDRA KUMAR SO SH R B DWIVEDI

1. That I am the applicant in the abovementioned matter, as such, am conversant with the facts and circumstances of the case and competent to swear this affidavit.

2. That I have gone through the contents of the accompanying objections and say that the same are true and correct and has been drafted under my instructions. The contents thereof may kindly be read as a part hereof and are not being repeated herein for the sake of brevity.

Pushpendra

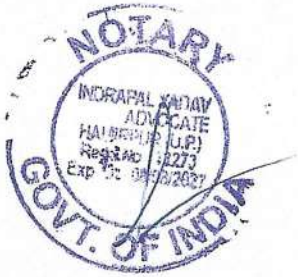
DEPONENT

VERIFICATION:

Verified At Hamirpur on this 19th day of March 2025 that the contents of paras 1 and 2 of my above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed there from.

Pushpendra

DEPONENT



Execution of this ...
And signed before me by Shri. *Pushpendra Kumar*
In ...
At ...
Date ...
INDRAPAL YADAV
Notary
Distt - Hamirpur (U.P.) India

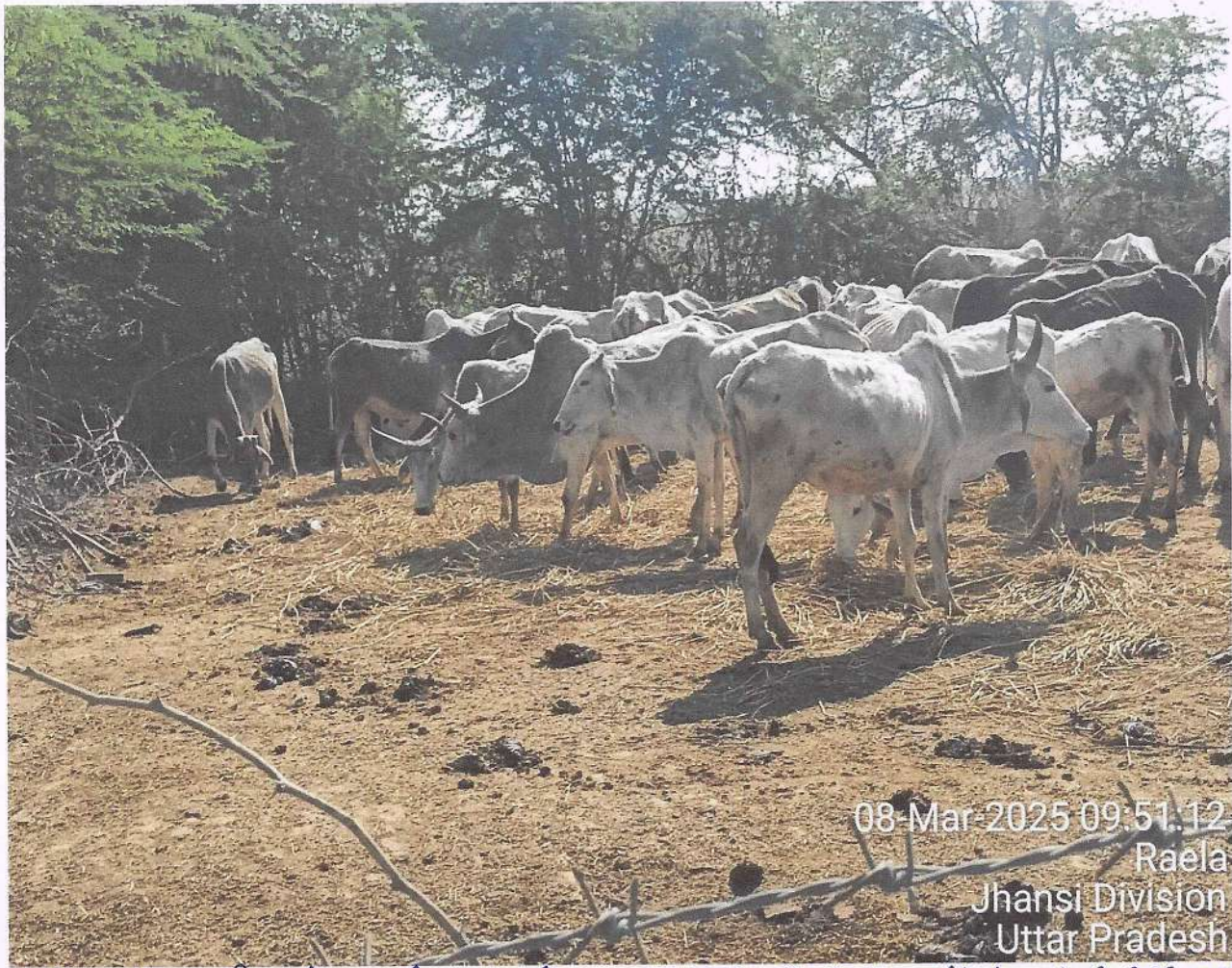
08/03/2025

Parali of Paddy is being fed to cows
as against the Manual on Gaushalas by ICAR

2038

Annexure - (A-3)

14



08-Mar-2025 09:51:12
Raera
Jhansi Division
Uttar Pradesh

Dump of Parali in Gaushalas - Expose of false affidavit of ACS, 05/12/2024



08-Mar-2025 10:03:21
Raera
Jhansi Division
Uttar Pradesh

Parali as a fodder is extremely harmful to environment.
Non-compliance of 2039 RAR manual & CPCB Guidelines.

15



Dump of Parali in open to be fed as fodder for entire year.



12-Jan-2025 15:34:29
Damer
Chitrakoot Division
Uttar Pradesh

Ground Reality - Black & Polluted water for Cows of Graushola. 2040 (16)



Jalaun

False statements made by AES, date 05/12/24



Hamerpur.

2041

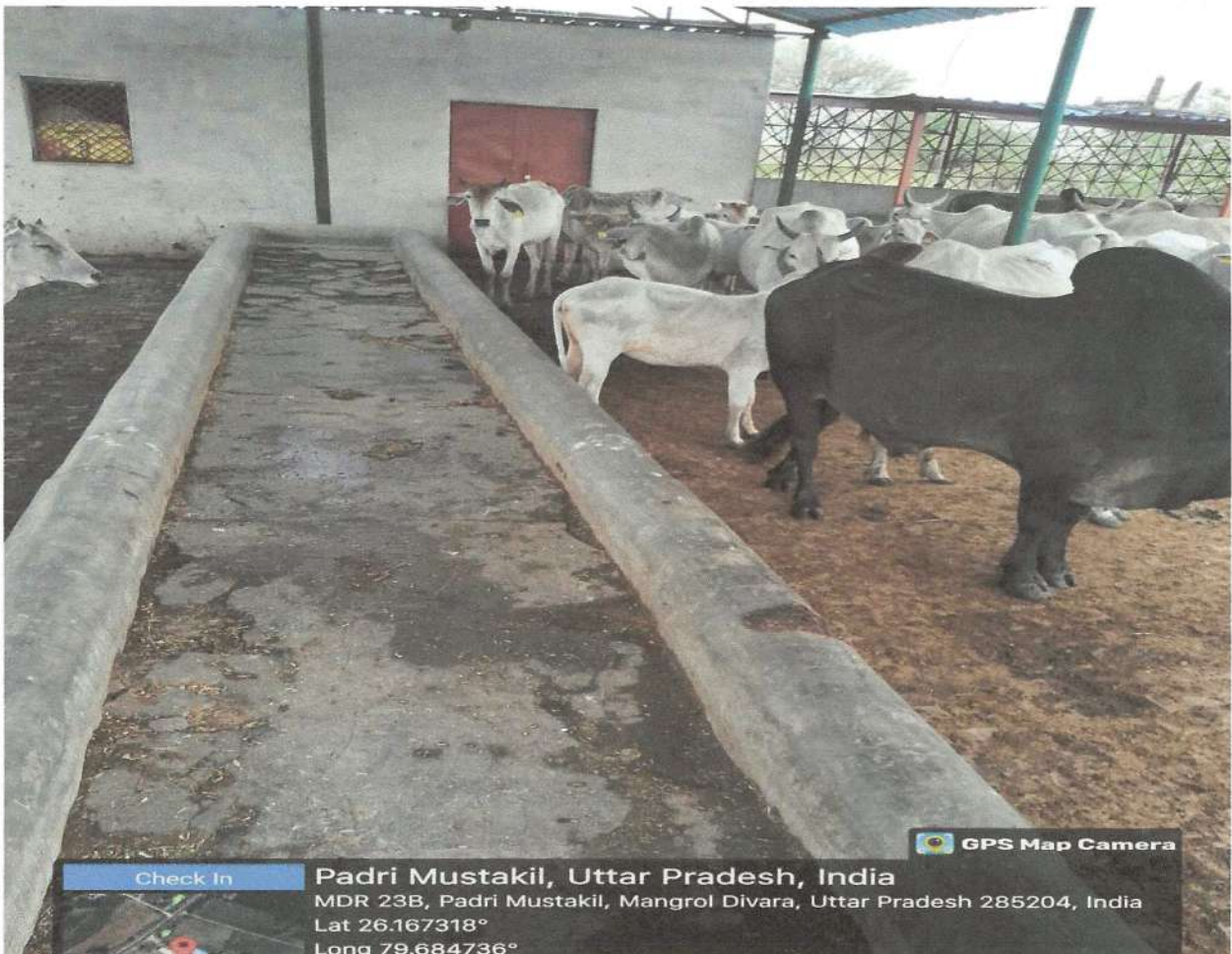
NO FODDER IN GAUSHALAS - while ACS, affidavit made false claim of green fodder.

17

KHARRA, Jalaun, U.P.
12/01/25



Attidavit of ACS, dated 05/12/24 is full of false claim.



GPS Map Camera

Check In

Padri Mustakil, Uttar Pradesh, India

MDR 23B, Padri Mustakil, Mangrol Divara, Uttar Pradesh 285204, India

Lat 26.167318°

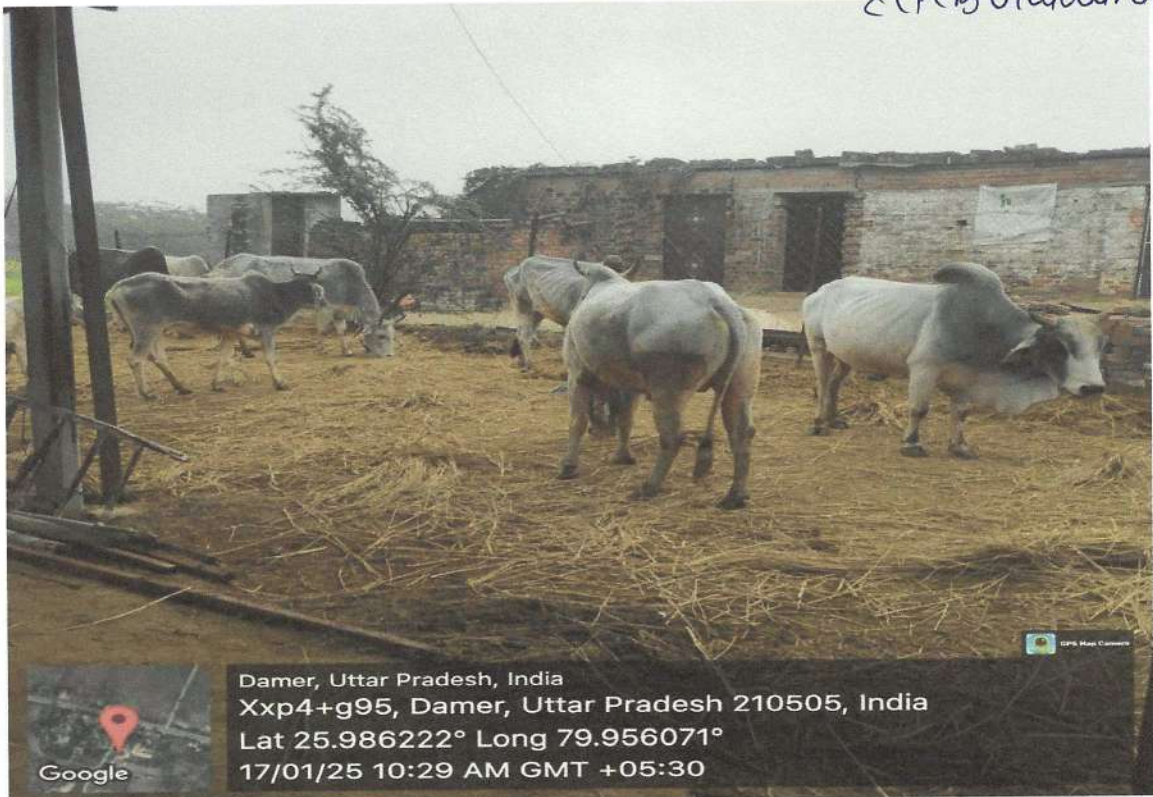
Long 79.684736°

Uncut Parali is being given as fodder.

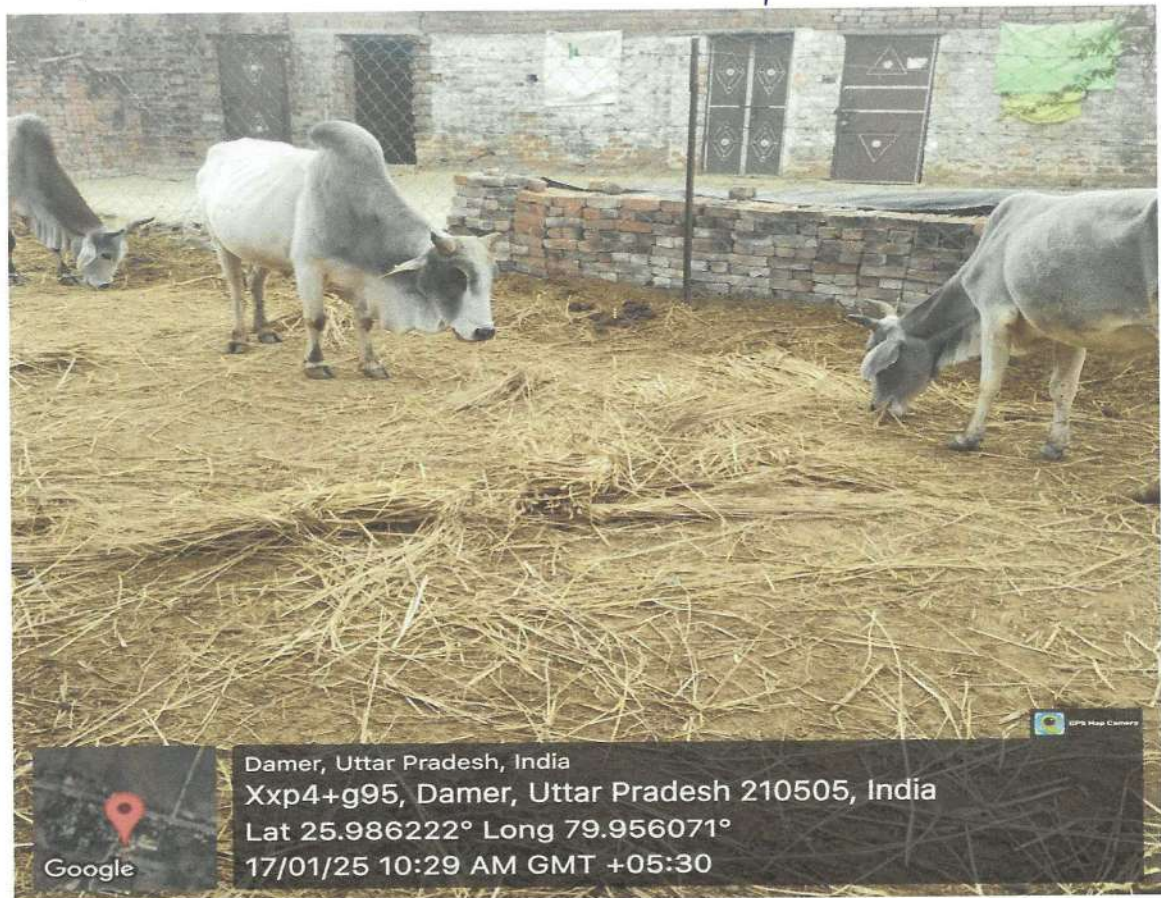
2042

18

Non-compliances of N&T order, JCAR manual & CPCB Guidelines.



Three Videos of same are stored in pen-drive.





2043

Annexure A-2

19

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

SPEED POST

B-29016/ROGW/IPC-VI/2020-21/

2371-2413

July 10, 2020

To

~~The Chairman~~
~~SPCB/PCC~~
(As per the list)

SUB: DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS INTO RED, ORANGE, GREEN AND WHITE CATEGORY.

WHEREAS, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the function of the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) is to plan a comprehensive programme for the prevention, control or abatement of pollution of streams, wells and air pollution in the States/ Union Territory and to secure the execution thereof; and

WHEREAS, under Section 16 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention and Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs / PCCs; and

WHEREAS, CPCB has categorized 242 industrial sectors into red, orange, green & white category and directed all SPCBs/PCCs on 07.03.2016 for its adoption and implementation. The SPCBs/PCCs were also directed that addition of any new or left-over industrial sectors and their categorization which is not listed in the categorization done by CPCB, shall be done by a committee at the level of concerned SPCB/PCC, in accordance with the revised criteria and guidelines of CPCB; and

WHEREAS, a need was felt to categorize some industrial sectors on PAN-India level and to resolve anomalies in categorization, if any. Accordingly, CPCB through Office Order No. B-29012/IPC-VI/2019-20, dated 17.02.2020, constituted a Committee to deal with the matter related to categorization of industrial sectors under red/orange/green/white category; and

WHEREAS, CPCB categorized - (i) Scrapping Centre (ii) Used Cooking Oil Collection Centre (iii) Compressed/Refined Bio-gas production from bio-degradable waste & (iv) Railway Stations, and through directions dated 30.04.2020, issued u/s 18(1)(b) of the Water Act, 1974 and Air Act, 1981, directed all SPCBs/PCCs for its adoption; and

Page 1 of 2

WHEREAS, The Hon'ble NGT in the matter of O.A. No. 46/2018 (Nuggehali Jayasimha v/s Government of NCT of Delhi), vide order dated 24.01.2020 directed CPCB that-

"...Thus, the guidelines prepared by the CPCB need to be revised by specifying that State Boards/Committees must enforce 'consent mechanism' and, in particular, follow an appropriate siting policy in the light of the carrying capacity of the area for commercial dairy activities, having potential for air and water pollution. Dairy activities have been categorized as 'Orange' category as per the laid down guidelines..."

WHEREAS, in compliance of the directions of Hon'ble NGT, the meetings of the Committee on categorization of industrial sectors, were held on 29.05.2020 and 15.06.2020, through video conferencing, to categorize Dairy Farms and Gaushalas. During the meetings, committee categorized Dairy Farm and Gaushala under Orange and Green category, respectively. The details regarding categorization are given at **Annexure-I**.

NOW THEREFORE, in view of the above and exercising the powers conferred to Chairman, Central Pollution Control Board under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974, and 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981, all the SPCBs/PCCs are directed to adopt and implement the categorization of Dairy Farm and Gaushala, as finalized by CPCB.

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the action taken report (ATR) in compliance of these directions to CPCB within 15 days from the receipt of directions.

(Shiv Das Meena)
Chairman

Copy to:

1 The Joint Secretary (CP Division)
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan
3rd Floor, Prithivi, Aliganj, Jor Bagh Road
New Delhi -110 003

2 All Regional Directors, CPCB

✓ 3 DH, IT

: with a request to upload
the copy of Directions on
CPCB website

(Prashant Gargava)
Member Secretary

Sl. No.	Sl. No. (as per CPCB Document)	Non-Industrial Operations (Activities/Facilities/Infrastructure/Services)	W1	W2	W	A1	A2	A	H	Pollution Index (PI)	Category	Remarks
2.	65	Gaushalas	20	--	20	10	--	10	--	37.5	Green	<p>i. This categorization is applicable to Gaushala where weak, sick, injured, handicapped and abandoned homeless cattle/cows are housed for rehabilitation.</p> <p>ii. Wastewater is generated from floor washing, urine output and occasional bathing of animals. Wastewater contains organic matter, however, it is non-toxic and easily biodegradable.</p> <p>iii. Odour is generated due to dung and wastewater.</p> <p>iv. All Gaushalas shall follow the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB.</p> <p>v. In case, overall wastewater generation is 100 KLD or more, the gaushala will be categorized in "Orange category" with PI = 50</p>

4. Siting Policy:

The siting criteria will be applicable for new establishment, however, the existing establishments should take appropriate pollution control measures as per the guidelines. The siting policy for dairy farms and gaushalas are as follow:

- i. Dairy farms and gaushalas should be located outside city/village boundaries, atleast 200 meters away from residential dwellings and 500 meters away from hospitals & schools.
- ii. Dairy farms and gaushalas should not be located in flood prone areas, subject to flooding at 1-in-25-year or more frequent levels in order to avoid contamination of water bodies.
- iii. Dairy farms and gaushalas should not be located in areas with shallow groundwater depth of about 10 to 12 feet and in particular in alluvium areas in order to avoid groundwater contamination.
- iv. Dairy farms and gaushalas may be allowed to follow minimum distance criteria given below which may be subject to vary with the local conditions:
 - a. National and State Highways: 200 meters from National Highway and 100 meters from State Highway in order to avoid odour nuisance and road accident caused due to cattle.
 - b. Major drinking water reservoir on catchment side: 500 meters in order to avoid water contamination due to leakages/spillages from the dairy farms and gaushalas.
 - c. Drinking water source like wells, summer storage tanks, other tanks (drinking water): 100 meters in order to avoid water contamination.
 - d. Major watercourses like River and Lake: 500 meters in order to avoid water contamination.
 - e. Canals: 200 meters in order to avoid water contamination.
 - f. Inter-se distance between two establishments should be atleast 5 meters for ventilation. Each unit should provide atleast 2.5 meters from each side and develop the green belt.

5. Regulatory/ Monitoring Mechanism:

- i. The local authorities/corporations should carry out inventory of the dairy farms and gaushalas located in their jurisdiction in the modified inventory performa given at **Annexure-A**. The same should be updated and shared with the concerned SPCB/PCC on annual basis (calendar year wise).
- ii. The local bodies/municipal corporations shall publish a public notice in newspapers and on their website for registration of dairy farms and gaushalas as per municipal law. The registration may be done preferably through online mode and same may be displayed at their websites.
- iii. The SPCBs/PCCs shall publish a public notice for dairy farms and gaushalas to obtain consent to establish and consent to operate under Water Act, 1974 as well as Air Act, 1981 as per the categorization of industries. CPCB issued directions on 10.07.2020 under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding classification of Dairy Farms and Gaushalas into Orange and Green Category, respectively.
- iv. The SPCBs/PCCs/local bodies/municipal corporations shall upload the **Form-A** for compliance status of environmental guidelines on their website and also circulate to all the dairy farms and gaushalas. The compiled status of compliance in the form of report shall be submitted once in six months by SPCBs/PCCs to CPCB for Audit purpose.

Cows trapped in knee-deep marsh - District Etawa.
2047
Nagar-Kothi Graushala.
22/09/24 [Rainy season]

(23)
Annexure
(A-3)



Pitiable conditions of Graushala in Rainy seasons.



Email has been sent for the same to CS, ACS,
& DM, Etawa but no action till date.

2048

Email sent to DM, CS, ACS along with Videos.

29



Pushpendra Kumar <pdwivedi0435@gmail.com>

[No action till date]

District ETAWAH: Mass death of cows :Non Compliances of order of Hon'ble NGT dated 13/08/2024 in OA no 394/2022 (Pushpendra Kumar Vs BDO,Kadaura & others)

Pawan Dwivedi <pdwivedi0435@gmail.com>

Sat, Sep 28, 2024 at 4:01 PM

To: csup@nic.in, acsahdf22@gmail.com, dmetw@nic.in

Respected Sir,

PFA videos/photographs of pitiable conditions of Gaushalas of District ETAWAH UP wherein more than dozens of rotten Skelton of cows are found inside the gaushala. alive cows are lying down trapped in marsh and mud. Arrogant and negligent district administration is sleeping Only Secretary of Gaushalas shamshuddin has suspended. The details of gaushala are mentioned below .

1. नगर कोठी गौशाला महेबा बकेवर जनपद- इटावा

In this gaushala there is no fodder/no adequate shelter/no adequate space/no treatment facility available for cows/calves/bulls trapped inside. there is filth and marsh every where, no regular cleaning of dung.

I as an applicant, continuously sending you the mails regarding mass death of cows in different districts of Uttar Pradesh but no action has been taken yet by concerned DM's, additional chief secretary, Animal Husbandry, MS UP PCB yet. This is very painful and unfortunate.

we request you to kindly comply with the order of hon'ble NGT in OA no 394/2022 dated 13/08/2024 . para 47 and 48 of the order is mentioned here for your reference.

"47. We are of the considered view that the environmental questions raised in the present original application regarding the Gaushalas/Nirashrit Goashray Sthals are not confined to the Gaushalas/Nirashrit Goashray Sthals situated in District Jalaun only and arise in respect of all the Gaushalas/Nirashrit Goashray Sthals situated in the entire State of Uttar Pradesh. In view of the nature, significance, magnitude and impact of the social and environmental questions involved, we consider it appropriate to and accordingly widen the scope of the proceedings to entire State of Uttar Pradesh. "

"48. We direct the State of Uttar Pradesh through Chief Secretary and Additional Chief Secretary, Animal Husbandry Department, Government of Uttar Pradesh:-"

" (iv) to review all Gaushalas/Nirashrit Goashray Sthals in the State of Uttar Pradesh and close all Gaushalas/Nirashrit Goashray Sthals which do not meet siting criteria, requirement of land and infrastructure or are not complying with the Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by CPCB and Manual on Management of Gaushalas issued by ICAR and environmental norms;"

i request you to take immediate remedial action including directions to DM, ETAWAH to take immediate action to save the cows from starvation and closure of gaushalas as none of the gaushala in ETAWAH is complying with the CPCB Guidelines for Environmental Management of Gaushalas and Dairy farms and Manual on Gaushalas by ICAR and order of hon'ble NGT in OA no 394/2022 dated 13/08/2024.

In rainy season conditions of these gaushalas deteriorate causing sever illness and death to cows due to starvation,water logging, filth and marsh.

This is very unfortunate and painful cows are dying due to starvation and district administration of Etawah, is standing as mute spectator as a challenge to order of hon'ble NGT.

Thanks and regards,

Pushpendra Kumar (applicant in OA no 394/2022)

mob: 9415054966

6 attachments

ManualOnGaushala_ICAR.pdf
7128K

Alive cow eaten up by dogs in Graushala.
2049
GPS videos are stored in Pen-drive.

25

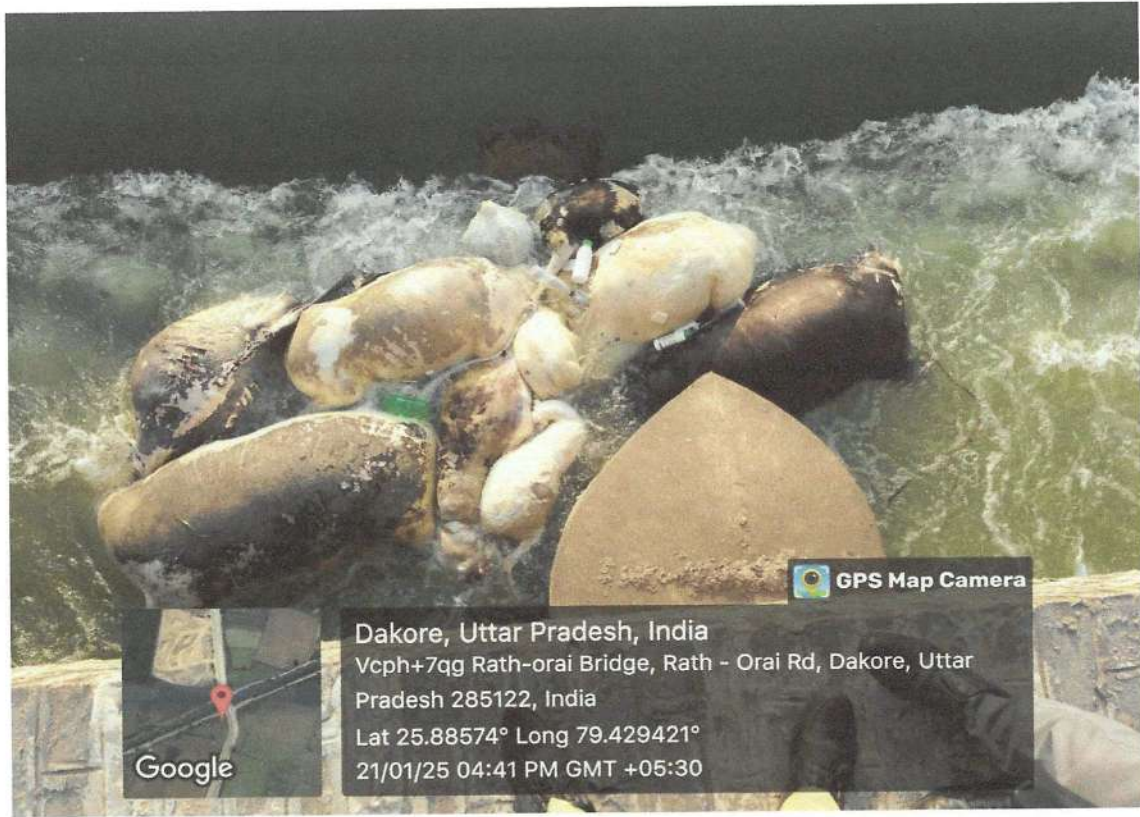


No fodder in Graushalas.



Carcasses of cows of Graushalas 2050 in rivers & Nathars.

26



starvation due to no fodder in District Hamirpur, U.P.

2051

(29)

↓ Beri, Kurnara, Hamirpur

25/01/25

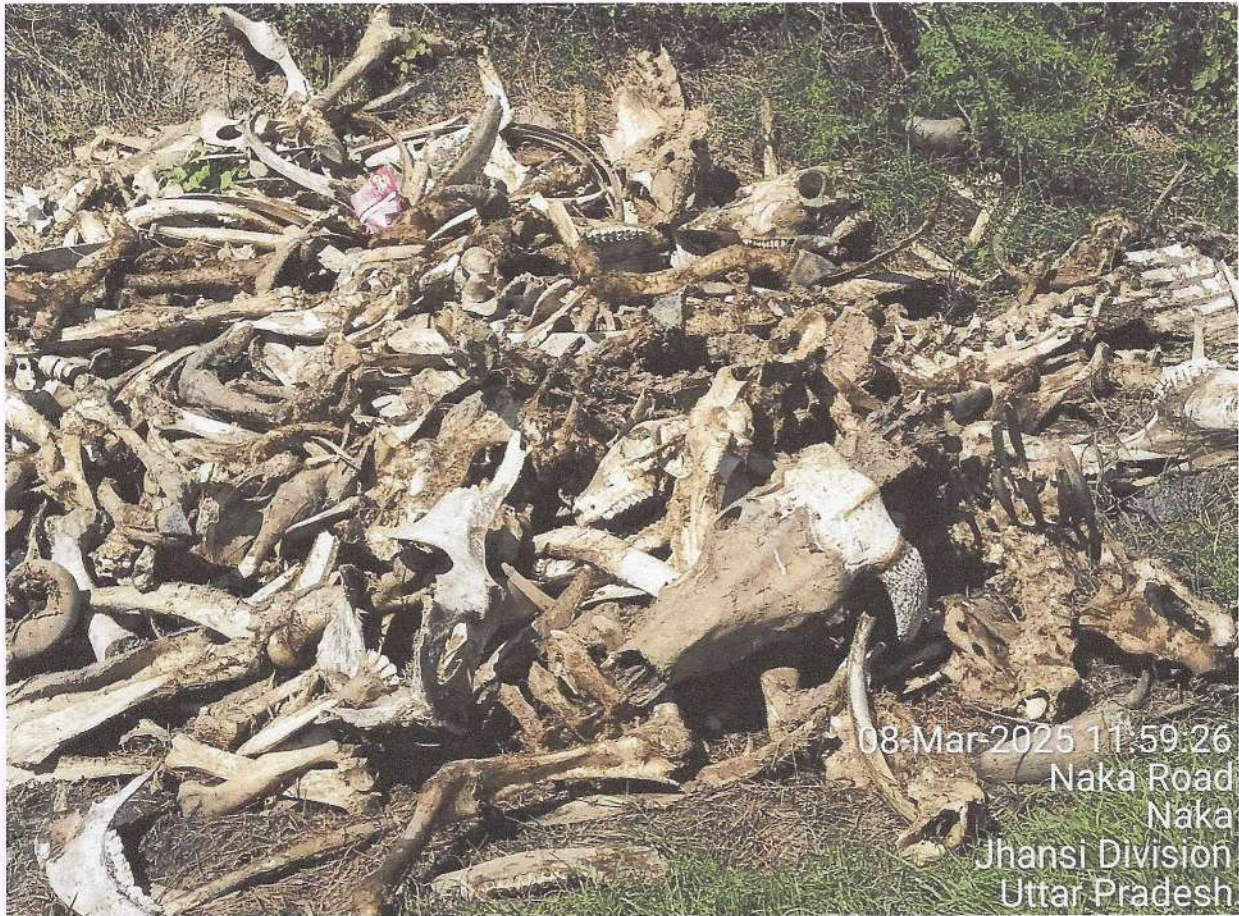


↓ Damar, Hamirpur, 10/01/25



Mass Death of Cattles 2052 acuthollas. of Jaloun.
08/03/25

28





District - Firojabad.

29

Pushpendra Kumar <pdwivedi0435@gmail.com>

Email sent to AEs, but No action.

District Firojabad: painful death of cows in Nagar Panchayat Fariha & Eka :Non Compliances of order of Hon'ble NGT dated 13/08/2024 in OA no 394/2022 (Pushpendra Kumar Vs BDO,Kadaura & others)

Pawan Dwivedi <pdwivedi0435@gmail.com>
To: acsud.goup@gmail.com

Sun, Sep 29, 2024 at 3:47 PM

Respected Sir,

PFA videos/photographs of pitiable and painful conditions of Gaushalas of District Firojabad UP wherein cows are dying in agony and pain due to starvation. Orphaned Carcasses of dead cows shows only bones are left in their body due to non availability of fodder for a long time . alive cows are lying down trapped in marsh and mud and waiting for painful and stretching death. The word hell is less for these Gaushalas. Negligent Executive officers of nagar panchayat Fariha & nagar panchayat,Eka is going against the order of hon'ble NGT, CPCB Guidelines and ICAR manual on Gaushala.

The details of gaushala are mentioned below .

1. नगर पंचायत फरीहा जनपद- फिरोजाबाद
2. नगर पंचायत एका जनपद- फिरोजाबाद

In this gaushala there is no fodder/no adequate shelter/no adequate space/no treatment facility available for cows/calves/bulls trapped inside. there is filth and marsh every where, no regular cleaning of dung.

we request you to kindly comply with the order of hon'ble NGT in OA no 394/2022 dated 13/08/2024 . para 47 and 48 of the order is mentioned here for your reference.

"47. We are of the considered view that the environmental questions raised in the present original application regarding the Gaushalas/Nirashrit Goashray Sthals are not confined to the Gaushalas/Nirashrit Goashray Sthals situated in District Jalaun only and arise in respect of all the Gaushalas/Nirashrit Goashray Sthals situated in the entire State of Uttar Pradesh. In view of the nature, significance, magnitude and impact of the social and environmental questions involved, we consider it appropriate to and accordingly widen the scope of the proceedings to entire State of Uttar Pradesh. "

"48. We direct the State of Uttar Pradesh through Chief Secretary and Additional Chief Secretary, Animal Husbandry Department, Government of Uttar Pradesh:-"

" (iv) to review all Gaushalas/Nirashrit Goashray Sthals in the State of Uttar Pradesh and close all Gaushalas/Nirashrit Goashray Sthals which do not meet siting criteria, requirement of land and infrastructure or are not complying with the Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by CPCB and Manual on Management of Gaushalas issued by ICAR and environmental norms;"

49. We also direct the UPPCB to inspect all Gaushalas/Nirashrit Goashray Sthals for compliance with the Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by CPCB and Manual on Management of Gaushalas issued by ICAR and the environmental norms particularly the Water Act 1974 and Air Act 1981 and take appropriate action including order for closure and imposition of environmental compensation in accordance with law for non compliance/violations and to file Action Taken Report within three months.

i request you to take immediate remedial action to save the cows from starvation.

In rainy season conditions of these gaushalas deteriorate causing sever illness and death to cows due to starvation,water logging, filth and marsh.



Email sent to AEs, but No action till date.
District - Gazipur.

Pushpendra Kumar <pdwivedi0435@gmail.com>

30

District Gazipur: Regarding Non Compliances of order of Hon'ble NGT dated 13/08/2024 in OA no 394/2022 (Pushpendra Kumar Vs BDO,Kadaura & others))

Pawan Dwivedi <pdwivedi0435@gmail.com>

Wed, Sep 18, 2024 at 12:04 AM

To: acsahdf22@gmail.com

Respected Sir,

PFA videos/photographs of pitiable conditions of Gaushalas of District Gazipur UP (dated September 17,2024) as visited Mr Gopal Pandey (mo: +919839222621) wherein CPCB Guidelines for Environmental Management of Gaushalas and Dairy farms and Manual on Gaushalas by ICAR and order of hon'ble NGT in OA no 394/2022 dated 13/08/2024 are not complied. The details of gaushalas are mentioned below .

1. ग्राम पंचायत हसनपुर विकासखंड सैदपुर ,जनपद- गाजीपुर
2. ग्राम पंचायत मिर्जापुर विकासखंड सैदपुर,जनपद- गाजीपुर
3. नगर पंचायत जौहरगंज-सैदपुर,जनपद- गाजीपुर

In these gaushalas there is no fodder/not adequate shelter/no adequate space/no treatment facility available for cows/calves/bulls trapped inside. there is filth and marsh every where, no regular cleaning of dung. there is no care taker in most of the gaushalas for cows/calves/bulls. As per Manual on Gaushala by ICAR 25 kg green fodder , 4 kg concentrate mixture of wheat, corn , soyabean etc is compulsory for a adult cow of average weight in each gaushala but here in district Gazipur Rotten straw is being provided as fodder. Conditions of theses gaushals are worst then hell. moreover all gaushalas of district Gazipur are in pitiable conditions and not complying with CPCB Guidelines for Environmental Management of Gaushalas and Dairy farms and Manual on Gaushalas by ICAR and order of hon'ble NGT in OA no 394/2022 dated 13/08/2024. None of the gaushala has obtained NOC from UPPCB under the AIR and Water Act. photo graphs of above mentioned gaushalas are attached here. Videos of only two gaushalas Hasanpur and Jauharganj is attached due to email size limit.

we request you to kindly comply with the order of hon'ble NGT in OA no 394/2022 dated 13/08/2024 . para 47 and 48 of the order is mentioned here for your reference.

"47. We are of the considered view that the environmental questions raised in the present original application regarding the Gaushalas/Nirashrit Goashray Sthals are not confined to the Gaushalas/Nirashrit Goashray Sthals situated in District Jalaun only and arise in respect of all the Gaushalas/Nirashrit Goashray Sthals situated in the entire State of Uttar Pradesh. In view of the nature, significance, magnitude and impact of the social and environmental questions involved, we consider it appropriate to and accordingly widen the scope of the proceedings to entire State of Uttar Pradesh. "

"48. We direct the State of Uttar Pradesh through Chief Secretary and Additional Chief Secretary, Animal Husbandry Department, Government of Uttar Pradesh:-"

" (iv) to review all Gaushalas/Nirashrit Goashray Sthals in the State of Uttar Pradesh and close all Gaushalas/Nirashrit Goashray Sthals which do not meet siting criteria, requirement of land and infrastructure or are not complying with the Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by CPCB and Manual on Management of Gaushalas issued by ICAR and environmental norms;"

i request you to take immediate remedial action including directions to DM/CVO Gazipur to take immediate action to save the cows from starvation and closure of gaushalas as none of the gaushala is complying with the CPCB Guidelines for Environmental Management of Gaushalas and Dairy farms and Manual on Gaushalas by ICAR and order of hon'ble NGT in OA no 394/2022 dated 13/08/2024.

[Quoted text hidden]

2 attachments

nagarpanchayt_jauharganj.mp4
2991K

gramhasanpur.mp4
4295K



2055
 Email sent to Aes, Animal Husbandry, UP but no action yet.
 District - Auraiya.

Pushpendra Kumar <pdwivedi0435@gmail.com> (31)

Reg:Non Compliance of order/directions of Hon'ble NGT in OA no 394/2022 dated 13/08/2024 (District Auraiya): pitiable condition of gaushalas

Pawan Dwivedi <pdwivedi0435@gmail.com>

Wed, Sep 11, 2024 at 4:01 PM

To: acsahdf22@gmail.com

Respected sir,

PFA photographs/videos of pitiable conditions of Gaushalas of District Auraiya(औरैया) UP as visited Dr shri Krishnpal (mo: 7078568937) wherein **CPCB Guidelines for Environmental Management of Gaushalas and Dairy farms and Manual on Gaushalas by ICAR and order of hon'ble NGT in OA no 394/2022 dated 13/08/2024** are not complied. The details of gaushalas are mentioned below .

1. ग्राम पंचायत अलीपुर विकासखंड विधूना,जनपद- औरैया
2. ग्राम पंचायत भिखरी विकासखंड विधूना,जनपद- औरैया
3. ग्राम डोड़ापुर विकासखंड विधूना जनपद-औरैया
4. ग्राम पंचायत मड़ोक मीत विकासखंड विधूना,जनपद- औरैया
5. ग्राम निवादा धाधू विकासखंड विधूना,जनपद- औरैया
6. ग्राम पंचायत मलहौसी विकासखंड विधूना,जनपद- औरैया

In these gaushalas there is no fodder/not adequate shelter/no treatment facility available for cows/calves/bulls trapped inside. there is filth and marsh every where. there is no care taker in most of the gaushalas for cows/calves/bulls. As per Manual on Gaushala by ICAR 25 kg green fodder is compulsory for a adult cow of average weight but here in district Auraiya Rotten straw is being provided as fodder. Conditions of theses gaushals are worst then hell. moreover **all gaushalas of district Auraiya are in pitiable conditions and not complying with CPCB Guidelines for Environmental Management of Gaushalas and Dairy farms and Manual on Gaushalas by ICAR and order of hon'ble NGT in OA no 394/2022 dated 13/08/2024.** None of the gaushala has obtained NOC from UPPCB under the AIR and Water Act. photo graphs of above mentioned gaushalas are attached here but due to size limit of email(25mb) only videos of alipur and malhausi gaushala is attached where rotten straw is being given to cows/calves/bulls.

we request you to kindly comply with the order of hon'ble NGT in OA no 394/2022 dated 13/08/2024 . para 48 of the order is mentioned here for your refrence

"48. We direct the State of Uttar Pradesh through Chief Secretary and Additional Chief Secretary, Animal Husbandry Department, Government of Uttar Pradesh:-"

" (iv) to review all Gaushalas/Nirashrit Goashray Sthals in the State of Uttar Pradesh and close all Gaushalas/Nirashrit Goashray Sthals which do not meet siting criteria, requirement of land and infrastructure or are not complying with the Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by CPCB and Manual on Management of Gaushalas issued by ICAR and environmental norms;"

i request you to take immediate action including closure of gaushalas as none of the gaushala is complying with the CPCB Guidelines for Environmental Management of Gaushalas and Dairy farms and Manual on Gaushalas by ICAR and order of hon'ble NGT in OA no 394/2022 dated 13/08/2024.

Thanks & Regards
 Pushpendra Kumar (applicant in OA no 394/2022)
 mob: 9415054966

34 attachments

Email sent to of MS,UPPCB, but No action till date.

Pushpendra Kumar <pdwivedi0435@gmail.com>



District Hamirpur: Regarding Non Compliances of order of Hon'ble NGT dated 13/08/2024 in OA no 394/2022 (Pushpendra Kumar Vs BDO,Kadaura & others)

Pawan Dwivedi <pdwivedi0435@gmail.com>

Wed, Sep 18, 2024 at 1:53 PM

To: ms@uppcb.in, "robanda@uppcb.in" <robanda@uppcb.in>

Respected Sir/Madam,

PFA videos/photographs of pitiable conditions of Gaushalas of District Hamirpur UP (dated September 10, 2024) wherein CPCB Guidelines for Environmental Management of Gaushalas and Dairy farms and Manual on Gaushalas by ICAR and order of hon'ble NGT in OA no 394/2022 dated 13/08/2024 are not complied. The details of gaushalas are mentioned below .

1. ग्राम डामर विकासखंड कुरारा जनपद- हमीरपुर
2. ग्राम झलोखर विकासखंड कुरारा जनपद- हमीरपुर

In these gaushalas there is no fodder/no adequate shelter/no adequate space/no treatment facility available for cows/calves/bulls trapped inside. there is filth and marsh every where, no regular cleaning of dung. there is no care taker in most of the gaushalas for cows/calves/bulls. As per Manual on Gaushala by ICAR 25 kg green fodder , 4 kg concentrate mixture of wheat, corn , soyabean etc is compulsory for a adult cow of average weight in each gaushala but here in district Hamirpur Rotten straw is being provided as fodder. Conditions of these gaushals are worst then hell. moreover all gaushalas of district Hamirpur are in pitiable conditions and not complying with CPCB Guidelines for Environmental Management of Gaushalas and Dairy farms and Manual on Gaushalas by ICAR and order of hon'ble NGT in OA no 394/2022 dated 13/08/2024. None of the gaushala has obtained NOC from UPPCB under the AIR and Water Act. photographs/videos of above mentioned gaushalas are attached here.

we request you to kindly comply with the order of hon'ble NGT in OA no 394/2022 dated 13/08/2024 . para 47 and 48 of the order is mentioned here for your reference.

"47. We are of the considered view that the environmental questions raised in the present original application regarding the Gaushalas/Nirashrit Goashray Sthals are not confined to the Gaushalas/Nirashrit Goashray Sthals situated in District Jalaun only and arise in respect of all the Gaushalas/Nirashrit Goashray Sthals situated in the entire State of Uttar Pradesh. In view of the nature, significance, magnitude and impact of the social and environmental questions involved, we consider it appropriate to and accordingly widen the scope of the proceedings to entire State of Uttar Pradesh. "

"48. We direct the State of Uttar Pradesh through Chief Secretary and Additional Chief Secretary, Animal Husbandry Department, Government of Uttar Pradesh:-"

" (iv) to review all Gaushalas/Nirashrit Goashray Sthals in the State of Uttar Pradesh and close all Gaushalas/Nirashrit Goashray Sthals which do not meet siting criteria, requirement of land and infrastructure or are not complying with the Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by CPCB and Manual on Management of Gaushalas issued by ICAR and environmental norms;"

49. We also direct the UPPCB to inspect all Gaushalas/Nirashrit Goashray Sthals for compliance with the Guidelines for Environmental Management of Dairy Farms and Gaushalas issued by CPCB and Manual on Management of Gaushalas issued by ICAR and the environmental norms particularly the Water Act 1974 and Air Act 1981 and take appropriate action including order for closure and imposition of environmental compensation in accordance with law for non compliance/violations and to file Action Taken Report within three months.

i request you to take immediate action including impose of environmental compensation and closure of gaushalas as none of the gaushala is complying with the CPCB Guidelines for Environmental Management of Gaushalas and Dairy farms and Manual on Gaushalas by ICAR and order of hon'ble NGT in OA no 394/2022 dated 13/08/2024.

[Quoted text hidden]

10 attachments

[Concealment of death]

33

- xxiii. In 06 of the 42 Gaushalas, it was told by the Gopalaks that the bovines were being given some bath but this fact could not be ascertained during inspection. In all other Gaushala, the bovines are not given baths in spite of clear prescription in the guidelines and the facility of a submersible pump in the Gaushala.
- xxiv. As often informed during inspection, each LEO has been made incharge of an unmanageable number of Gaushalas. One, Shri Devendra Kumar Kushwaha told that he is incharge of more than 30 Gaushalas, therefore, he is not able to do justice to the task. Even in normal course, one LEO is looking after about 10 Gaushalas. At 03 Gaushalas (Kaushalpur, Sunaya and Nari Gaushalas of the Block-Konch), the Gopalaks were not able to recognize the LEO or the VO. In the presence of the Veterinary Officer, one Gopalak said that on the death of bovines, immediately information is given to the Veterinary Officer but nobody comes. The Veterinary Officer explained that he had to visit 58 Gaushalas under his charge, so it was not possible for him to visit every Gaushala frequently or immediately on receiving the call. But, it is a hard fact that post-death formalities are not being carried out and recorded properly. In a nutshell, because of allotment of an unmanageable number of Gaushalas to the LEOs and the Veterinary Officer, the health service to the bovines of the Gaushalas is suffering.

✓ CONCEALMENT OF DEATH:

- xxv. As regards the death of bovines, during the inspection the villagers informed that a large number of bovines had expired during the last winter, but from the records, this fact could not be substantiated.

The villagers insisted that the death of bovines is being concealed. At Mae Gaushala, Block-Rampura (**Annexure-21**), one tractor owner informed the Oversight Committee that for 30 days his tractor was engaged in transporting fodder to Gaushala and for 30 days it was used to transport 30 dead cattle, but he has not been paid for that. In the record, there was no such mention to support his version. On investigation before the public, the representative of Pradhan admitted the above facts and promised to pay the balance amount.

Further, In Jaigha Gaushala, Block-Rampura, according to the Tagging Register, a total of 187 bovines were tagged. 16 of them were handed over to the volunteers for rearing under the People's Participation Scheme whose details are properly maintained in the Register. So, at the time of inspection, 171 tagged bovines should have been there but there were only 87 such bovines. No explanation was given for the missing bovines in such a large number.

At the time of inspection of Kanha Gaushala, Kadaura, letters written by the VO, Kadaura to the Executive officer and the CVO about large number of missing bovines were presented to us which were given to the CVO for giving his comments but no comments have been received.

Besides the above, mismatch in the statements of the Gopalaks, Pradhan and village level functionaries, and various entries in the Tagging Register, Govansh Count Register, Bhoosa Stock Register etc. compels the Oversight Committee to take a view that deaths of bovines are being concealed. In some places, in the Govansh Count Register only an entry of "Mrit" was made, but there

facts, during our meeting with district level officers on 06.09.2023, it was informed that "82 nodal officers from different departments of the Government inspect all the Gaushalas of the district twice every month on a regular basis. They also record their observations in the inspection register kept at the Gaushala for ensuring compliance of the statutory and Government directions and guide them to undertake this important work in a better way."

✓ FEED AND FODDER:

- xiii. It was informed in the meeting dated 06.09.2023 that 383 Gaushalas have grown Napier Grass covering an area of 88.428 hectares and Barseem and other green fodder on an area of 98.563 hectares, but at none of the Gaushala, the Oversight Committee found the Bhoosa mixed with green fodder being fed to the bovine or it lying anywhere in the premises. Only oral information was given by the Gopalaks or the officials in some Gaushalas that they are being grown at private land taken on rent at some other place but no entry was found in records about expenditure made on growing or purchasing the green fodder or issuing green fodder for feeding bovines as was being done in case of bhoosa in the Stock Register.
- xiv. G.O. dated 02.01.2019 envisages that the bovine sheltered at the Gaushalas will get proper diet and medical care including vaccination for various diseases. But almost at all the functional Gaushalas only 4 kg or less of Bhoosa has been reported being fed to the bovines without green fodder, grains and supplements. At Lohai Gaushala of Block-Nadigaon, the bovines were dependent totally on grazing of green grass in the field only which was very clear from the colour of

- Gaushala or at a place close to the Gaushala and the pucca compost pits were lying dry or were filled with other waste materials. Everywhere it was stated that the dung is being used for manure purposes only, therefore, constructing pucca pits is a wasteful expenditure and destructive of the environment. In the remaining Gaushalas, it is collected in open areas haphazardly. The inappropriate disposal of cow dung is causing foul smell and polluting the environment.
- v. ✓ In all 42 Gaushalas, there was no proper arrangement for collection and disposal of urine and wastewater. 13 Gaushalas viz. Mae, Bastepur, Udanpur, Kushmara Bawni, Khutmili, Kanha Gaushala-Kadaura, Matra, Garrehi, Sunaya, Jeetamau, Malthua, Khadgui and Kanha Gaushala-Konch have pucca soakpits but due to poor drainage they are dysfunctional. 03 Gaushalas viz. Ghilor, Akniwa and Hamirpura have kaccha soakpits. As there was no plan to use the urine for any definite purpose except composting, urine stored in the pucca soakpits was proving more polluting. Mostly they were not being used due to poor drainage but at one or two places where they were being used, they were creating an environmental problem by spreading intense foul smell and also delaying its biodegradation.
- vi. Solid and liquid waste of Madaripur, Block-Kuthaund Gaushala was found to be draining towards the water-logged area within the Gaushala premises, which was directly connected with the pond of the village and was also surrounded by the Abadi. Four other Gaushalas, viz. Dhaguakalan-Dakor, Udanpur, Kusumara Bawni and Kanha Gaushala, Kadaura were discharging their liquid waste into public drains which were joining water bodies at some distance. In

NO-ACTION ON
improper site selection.

2061
1053

None of the Gaushala has been
closed while oversight committee
found them inappropriate. (37)

spite of this, the Oversight Committee was informed in the meeting dated 06.09.2023 held at district headquarters that there is no such discharge in any water body.

✓ **IMPROPER SITE SELECTION:**

- vii. 25 of the 42 Gaushalas, viz. Udanpur, Ghilor, Kanasi, Jaaigha, Akniwa, Mae, Kushmara Bawni, Hamirpura, Madaripur, Dhaguakalan, Matra, Mawai Brahman, Garrehi, Nagar Palika Parishad-Kalpi, Kanha Gaushala- Konch, Malthua, Urkara Kalan, Chitaura, Kursenda, Nagar Panchayat-Madhogarh, Sunaya, Jamrohi Kalan, Pindari, Kanji House-Ait and Bhuwa, have been established within 100 meters of the inhabited area, which is against the prescribed norms.
- viii. The locations of 19 Gaushalas, viz. Dhaguakalan, Mawai Brahman, Garrehi, Nagar Palika Parishad-Kalpi, Jeetamau, Maddeya, Malthua, Khadgui, Ramhetpura, Chitaura, Kursenda, Padkula, Nagar Panchayat-Madhogarh, Sunaya, Nari, Jamrohi Kalan, Kaushalpur, Pindari and Madaripur are absolutely inappropriate as they have been established in water-logging area or near a water body. At the time of inspection, 03 Gaushalas viz. Nari & Jamrohi Kalan of the Block-Konch and Ramhetupura of the Block-Madhogarh were in knee-deep water. There was absolutely no way to go inside the Gaushala leave alone reaching the bovines to verify facts. Cow dung and urine were mixing with the logged water causing pollution. Health of bovines in these Gaushalas was really bad and bovines were having mud on their bodies. Having regard to the prevailing conditions here, the Oversight Committee is of the view that these Gaushalas actually do not function during rainy season. Due to inspection the bovines have

Committee that no Cash Book has been prepared so far in this financial year. It is pertinent to mention that it is a permanent running record.

xxviii. In Kanha Gaushala, Kadaura, evidence was produced by the representative of the petitioner that an amount of Rs.2,29,902/- was paid in the bank account of Shri Bharat Prajapati, who is an employee of the Nagar Palika, showing it to be the payment towards the supply of Bhoosa. The Executive Officer, Nagar Palika and other officials admitted this transaction and extended the clarification that Shri Singh had purchased bhoosa from a large number of farmers when the contractor stopped the supply, therefore, payment was made to him, who in turn paid it to farmers. They had no answer to the query that why the payment was not made into the bank account of the farmers when all of them have an account. During debriefing session, the District Magistrate informed that the complaint has been found to be correct prima facie. He is going to take action against the persons responsible for it. This incident along with the anomalies found in the Cash-Book of Udanpur Gaushala and others and non-presentation of Cash-Book by large number of Gaushalas clearly suggest that the fund meant for purchasing diets for the bovines is being misused in different ways.

xxix. The reason, generally stated, for not producing the record or producing a record having entries of the past few months only by the Gram Vikas/Panchayat Adhikari or the Livestock Extension Officer (LEO) or the Veterinary Officer was that their predecessors did not give him the old records while handing over the charge. It may be correct in few cases but largely it was a ploy to avoid scrutiny

was no corresponding record maintained by the Veterinary Officer to show that which is mandatory.

IMPROPER MAINTENANCE OF RECORDS:

✓xxvi. None of the 42 Gaushalas was found satisfactory in its record-keeping. There was no uniformity in the maintenance of records in these Gaushala and most of them were following their own formats with respect to these records. They are not kept on the basis of daily transactions as a matter of routine but they were found to have been prepared in a hurry for the sake of inspection of this Committee only in different types of note books.

✓xxvii. As per the entries made in the Cash Book of Gaushala at village Udanpur, Block-Kadaura, same cheque (No. 482286 dated 04.08.2023) has been shown to have been issued to two different persons, namely, Kamlesh, son of Hari Narain and Suresh Kumar (father's name not mentioned). On this date, two bearer cheques each have been shown to have been issued to both the above recipients, each being below Rs. 20,000/-. The counterfoil of the cheque book was not produced. No reasons for not issuing a single cheque to each of them and how the same cheque could be issued to two persons was given by the officials. Their silence clearly suggested that the record had been prepared in a hurry, just before the inspection and payments were being made through bearer cheques of value less than Rs. 20,000/- to keep complete control on the money withdrawn by the bearer. Similar anomalies were found in the Cash/Account Books of other Gaushalas also. In later phase of inspection, they adopted the strategy to state to the Oversight

ACS, animal husbandry, made false statement of compliance of Govt. orders.

2064
1066

oversight committee found Non-compliance of Govt. orders.

40

funds meant for this purpose. It requires a deeper probe into the matter by a specialised agency.

✓ NON-COMPLIANCE OF GOVERNMENT ORDERS (GOs):

xxxii. In order to make the Gaushalas self-sustainable, the policy GO dated 02.01.2019 envisages the production of biogas, compost/vermicompost, soap, incense sticks, mosquito repellent, gonile (phenyl from bovine urine) etc. from Panchgavya in collaboration with UP State Bio-energy Board, Khadi and Village Industry Department, MSME Department, Skill Development Mission, RD Department, Horticulture Department etc. and their marketing. It also lists cow dung and urine based economic activities, such as bio-farming, bio-horticulture and making flower pots, fire cakes, pesticides etc. for eco-friendly existence of the Gaushalas, but in practice, cow dung is collected in the premises in haphazard way and is sold/donated to farmers before the start of every cropping season. Other possible uses of cow dung, urine and wastewater have not been attempted. In fact, they are not being used even for composting in a scientific manner. There is a need to dispose the cow dung, urine and wastewater in a scientific and eco-friendly manner in kuccha compost pits until an alternative use of the cow dung and urine is planned. Proceeds of this should be utilized as income and spent on the maintenance of the bovines as stipulated in the GO.

xxxiii. Although it is provided in the GO that 2% of the proceeds of Mandi fee, cess on excise duty, 0.5% of the profit which State Public Sector undertakes to use in the form of their Corporate Social Responsibility (CSR) and "cow welfare cess" imposed by the UP Expressways and

Date. 18/03/2025

जालौन में गौशाला में भारी कुव्यवस्था होने के कारण ग्रामीणों ने गौशाला के बाहर दिया



जालौन। हरौली के ग्रामीणों ने गौशाला की अनियमितता को लेकर हंगामा करते हुए जिम्मेदारों पर कई आरोप लगाए। उनका कहना है कि गौशाला में गोवंश भूख प्यास से दमती हुई रहे हैं उन्हें चारा भूसा नहीं दिया जाता जबकि गौशाला में बंद गोवंशों की संख्या में दिन प्रतिदिन गिरावट आ रही है जबकि मृत गोवंशों को दफन करने के बजाय इधर उधर फेंक दिया जाता है। ग्रामीणों का आरोप है कि हरौली स्थित गौशाला में गोवंश भूख से दम तोड़ रहे हैं उनके लिए हरा चारा व भूसा तक की कोई व्यवस्था नहीं है कई बार जिम्मेदारों

से गौशाला में आव्यवस्था को लेकर कहा गया लेकिन व्यवस्था में किसी प्रकार का सुधार नहीं हुआ वहीं ग्रामीणों का यह भी आरोप है कि गौशाला में लगे केयर टेकर अपनी जिम्मेदारी का जिम्मा सही तौर पर नहीं निभाते जबकि संचालित गौशाला में गोवंशों की संख्या में दिन प्रतिदिन गिरावट आ रही है वहीं छुट्टा गोवंशों को समय पर बंद नहीं किया जाता जिस कारण किसानों को फसलों को वह चर जाते हैं। गुरुवार को आकस्मिक निरीक्षण करने पहुंचे जिलाधिकारी जालौन राजेश पाण्डेय से ग्रामीणों ने हरौली स्थित गौशाला पर

बांदा में टिडुरते रहे बेजुबान गोवंश लाखों डकार गए हुक्मरान

बांदा। गोवंश की सुरक्षा व देखभाल के लिए शासन को तरफ से कड़े निर्देश हैं पर जिम्मेदार गोवंशों के लिए आने वाली रकम का बंदरबांट केवल अपनी जेब भरने के लिए लगे हैं सर्दियों में गोवंशों को सर्दी से बचाने के लिए सरकार की तरफ से निर्देश दिए गए हैं पर गोवंशों को सर्दी से बचाने के लिए कोई व्यवस्था मूहया नहीं है गोवंश बहुत ही दयनीय स्थिति में टिडुर टिडुर कर सर्दियों को रात काट रहा है पेट भरने के मात्र ध्यान को सूखी पराली दी जा रही है जिससे गोवंश आसानी से सर्दी का शिकार हो जाता है गोवंशों को तिरपाल आदि की व्यवस्था के लिए सरकार को तरफ बार बार निर्देश जारी हो रहे हैं यदा कदा अधिकारियों के द्वारा निरीक्षण करने पर गौशाला की हकीकत भी सामने आ जाती है पर गौशाला का प्रबंधन देखने वाले प्रधान सचिव को मात्र डॉट फटकार अधिकारियों द्वारा खानापूति कर ली जाती है पर इन भ्रष्टाचारी लोगों को चमड़े इतनी मोटी हो गई है कि उनको टोस कार्रवाई न होने से अधिकारियों को डॉट फटकार से कोई फर्क नहीं पड़ता है



उसको अनियमितता को लेकर कई आरोप लगाते हुए जांच की मांग की थी वहीं ग्रामीणों ने यह भी कहा कि गौशाला में गोवंशों की स्थिति का सुधार न होने पर वह मुख्यालय पर धरना प्रदर्शन करने का कथ्य होंगे।

Date. 18/03/2025

गौशाला में गोवंश को नसीब नहीं शुद्ध पानी बदबूदार पानी पीने को मजबूर गोवंश!

उरई। जनपद की ग्रामपानपंचायत बबीना स्थित गौशाला में गोवंश की बदहाल स्थिति सामने आई है। अस्थायी गोवंश आश्रय स्थल में गंभीर टंड और आव्यवस्था के कारण घायल गोवंशों को कौवे और कुत्ते नोच रहे हैं, जिससे ये पशु तड़प रहे हैं। इस गंभीर स्थिति को लेकर जिम्मेदार अधिकारी बेफिक्र नजर आ रहे हैं। जनपद के ब्लॉक कोंच और ब्लॉक ऊमरी की गौशालाओं की हालत और भी बदतर है गोवंश की चिकित्सा के लिए पशु चिकित्सक कई कई दिन तक नहीं आते हैं जिससे कई गोवंश बिना चिकित्सा के ही दम तोड़ देता है जनपद कई गौशालाओं की स्थिति बहुत ही दयनीय है टंड से बचने के लिए कोई तिरपाल आदि व्यवस्था नहीं की गई है जिससे गोवंश को कोल्ड स्टोक होने का खतरा बना रहता है गौशालाओं के लिए शासन की तरफ से करोड़ों रूपए का बजट आता है पर उसे प्रधान सचिव व खंडविकास अधिकारी मिलकर डकार जाते हैं यही हाल ऊपर के अधिकारियों का भी है वो गोवंश के निवाले की राशि को मिलकर डकार रहे हैं व अपनी झोली



भर रहे हैं नहीं जलता अलाव= शासन की तरफ से राशि आ रही है पर गोवंश की सर्दी से बचाने के लिए किसी भी गौशाला में अलाव नहीं जलाया जाता है मात्र फोटो खींचने के लिए थोड़ा सी झाड़ियां व पराली जलाकर उसकी फोटो खींच ली जाती है जो कि आधे घंटे भी नहीं जलती

है पानी पीने की चरही पर जमी रहती है कई= गोवंश को खाने के लिए आहार तो दूर पीने के लिए स्वच्छ पानी भी नसीब नहीं है उनके लिए पानी पीने की चरही को भी कई कई दिन तक साफ नहीं किया जाता है हमारी पड़ताल में ग्रामीण इलाकों की अस्सी प्रतिशत गौशाला में चरही में कई जमी हुई है जिसमें पानी कई दिन तक पुराना होता है।

हिन्दुस्तान

13/02/2025

गोवंश समर्पण की हकीकत बार ब्लाक के खिरियामिश्र में अफसरों की जिद पर बनी गोशाला में पानी की समस्या

गोवंशों को नाले का पानी, खाने को टूट

ललितपुर, संवाददाता। गोवंश आश्रय स्थल बनाने से पहले स्थान के चयन में जिम्मेदारों की अनदेखी का खामियाजा मवेशियों को भुगतना पड़ रहा है। विकास खंड वार स्थित ग्राम पंचायत अजनौरा के मजरा खिरियामिश्र में संरक्षित गोवंश को नाले का पानी पिलाना मजबूरी बन गया है। बेजुबान मवेशियों की खुराक में भी संभमारी जारी है।

ललितपुर में गोवंश संरक्षण की दिशा में बहुत काम हुए हैं। शासन ने गोवंश आश्रय स्थल बनाने के लिए करोड़ों खर्च किए। इस निर्माण कार्य की गुणवत्ता और स्थल चयन को लेकर अब सवालिया निशान लगाए जाने लगे हैं। विकास खंड वार स्थित ग्राम पंचायत अजनौरा के मजरा खिरियामिश्र की पहाड़ी पर पहले अस्थाई गोशाला का निर्माण कराया गया। पानी की जबरदस्त कमी होने के कारण वहां गोवंशों को संरक्षित करने में काफी समस्याएं हो रही थीं। बावजूद इसके अधिकारियों ने इस अस्थाई गोशाला का चयन गोवंश

- गंगचारी में सीवीओ ने गोवंशों को साइलेज, भूसा व चूनी खिलाया
- जिले की अधिकतर गोवंश आश्रय स्थलों में गोवंशों की स्थिति दयनीय



गोवंश आश्रय स्थल में संरक्षित गोवंश। • हिन्दुस्तान

आश्रय स्थल के लिए कर दिया। जिस स्थान पर पानी की समस्या थी वहां निर्माण कार्य पर 1,60,00,000 रुपये खर्च करके 900 गोवंश संरक्षित कर दिए गए। कई बोर असफल होने के बाद गोवंशों के लिए पानी का इंतजाम आश्रय स्थल के पास एक ग्रामीण के खेत पर बने कुूप से किया गया। मोटर डालकर गोवंशों के लिए पानी पहुंचाया जाने

लगा। लगभग एक माह पहले ग्रामीण ने फसलों की सिंचाई का हवाला देकर कुूप से पानी देना बंद कर दिया। ऐसे में गोवंशों की देखरेख में लगे कर्मी अफसरों की मूक सहमति के बाद नाले में मोटर डालकर पानी ले रहे हैं। पिछले एक माह से मवेशी नाले के गंदे पानी से अपनी प्यास बुझा रहे हैं। आने वाली गर्मी से पहले यदि पानी का स्थाई इंतजाम

नवंबर में सीडीओ ने देखी थी हकीकत

ललितपुर। नवंबर माह में मुख्य विकास अधिकारी केके पांडेय ने खिरियामिश्र आश्रय स्थल का निरीक्षण किया था। इस दौरान उन्होंने पानी की समस्या देखकर यहां गहरे बोर की आवश्यकता जताई थी। हालांकि इसके बाद समस्या के समाधान को कोई कदम नहीं उठाए गए। अन्य अफसरों ने भी इस ओर ध्यान नहीं दिया।

विशेष सचिव ने दिए थे जांच के निर्देश

ललितपुर। वेहद कम दामों पर टेंडर लेने के बाद घटिया भूसा, साइलेज व चूनी सप्लाई में अफसरों की मिलीभगत को देखते हुए विशेष सचिव देवेन्द्र कुमार पांडेय ने इस मामले की जांच कराने के निर्देश दिए थे। इस क्रम में सीडीओ ने दो सदस्यीय कमेटी गठित कर जांच का जिम्मा सौंपा था। यह जांच अभी भी चल रही है।

नहीं हुआ तो मवेशियों की प्यास बुझाना अफसरों के बस में नहीं रहेगा। सिर्फ यही नहीं, आश्रय स्थलों में संरक्षित गोवंशों को पूरी खुराक नहीं मिल रही है। बीते रोज वार ब्लाक स्थित गंगचारी गोशाला गए मुख्य पशुचिकित्साधिकारी भगवान सिंह को चरही खाली मिली थी। जगह-जगह जमीन पर भूसे के ढेर लगे थे और गोवंश उनके आस पास

झूंड बनाए थे। दो घंटे इस गोशाला में रुके मुख्य पशुचिकित्साधिकारी ने चरही में भूसा, साइलेज व चूनी की सानी बनवाकर गोवंशों को खिलावाई थी। अन्य आश्रय स्थलों में भी गोवंशों को पूरी खुराक अफसरों के निरीक्षण के दौरान ही दी जाती है। समय-समय पर खुराक में खेल की शिकायतें और जांचें भी हुआ करती हैं।



livehindustan.com



हि हिन्दुस्तान

ई-पेपर



होम

राज्य

देश

होली ^{new}

क्रिकेट

लाइव स्व

Hindi News ▶ Uttar-pradesh News ▶ Banda News ▶ P...

बांदा की गोशालाओं में गोवंशों को चारे में दे रहे सिर्फ पराली

11/12/24

Banda News - बांदा की गोशालाओं में गोवंश की हालत चिंताजनक है। बबेरू तहसील के बड़ागांव की स्थाई गोशाला में गोवंशों को कई हफ्तों से केवल सूखी पराली खिलाई जा रही है। शासन के आदेश के...

Newsrap • हिन्दुस्तान, बांदा

Wed, 11 Dec 2024, 09:44:AM

ऐप पर
पढ़ें

प्रदेश में 2190 हेक्टेयर गोचर भूमि पर अब भी अवैध कब्जे

राज्य ब्यूरो, जागरण • लखनऊ : प्रदेश में गोचर भूमि को कब्जा मुक्त कराने के लिए विभिन्न चरणों में चले अभियान के बेहतर परिणाम सामने आए हैं लेकिन अब भी 2190 हेक्टेयर भूमि पर लोगों के अवैध कब्जे हैं। पशुओं के लिए उपलब्ध गोचर भूमि को कब्जा मुक्त कराने के लिए एक बार फिर बड़ा अभियान छेड़ा गया है। राजस्व परिषद के 15 अक्टूबर तक के आंकड़ों के अनुसार प्रदेश में कुल 61304.504 हेक्टेयर गोचर भूमि उपलब्ध है। 6930.619 हेक्टेयर गोचर भूमि को अवैध कब्जे के रूप में चिह्नित किया गया है। इसमें से 4740.598 हेक्टेयर गोचर भूमि को अवैध कब्जे से मुक्त कराया जा चुका है।

देवरिया में कुल 256.296 हेक्टेयर भूमि चारागाह के लिए उपलब्ध है, जिसमें 16.458 हेक्टेयर भूमि को

अवैध कब्जे के रूप में चिह्नित किया गया था। यहां 5.431 हेक्टेयर भूमि को मुक्त करा लिया गया है, जबकि अभी 11.027 हेक्टेयर भूमि पर लोगों का कब्जा है। इसी तरह, जौनपुर में कुल 1361.983 हेक्टेयर गोचर भूमि में से कब्जे वाली 70.945 हेक्टेयर भूमि पाई गई थी। यहां 21.181 हेक्टेयर भूमि को कब्जा मुक्ता कराया गया है और 49.764 हेक्टेयर भूमि को मुक्त कराने के लिए अभियान चलाया जाएगा। इसी तरह शामली की कुल 293.577 हेक्टेयर भूमि में 105.752 हेक्टेयर पर अवैध कब्जा था, जिसमें 27.056 हेक्टेयर को मुक्त करा लिया गया है। अब 78.696 हेक्टेयर भूमि को मुक्त कराने को अभियान चल रहा है। इसी तरह बिजनौर और गाजियाबाद आदि में भी भूमि को कब्जा मुक्त कराने की कार्रवाई शुरू की गई है।

कार्रवाई के दौरान...
राज्य ब्यूरो, जागरण...
प्रदेश में गोचर भूमि को कब्जा मुक्त कराने के लिए विभिन्न चरणों में चले अभियान के बेहतर परिणाम सामने आए हैं लेकिन अब भी 2190 हेक्टेयर भूमि पर लोगों के अवैध कब्जे हैं। पशुओं के लिए उपलब्ध गोचर भूमि को कब्जा मुक्त कराने के लिए एक बार फिर बड़ा अभियान छेड़ा गया है। राजस्व परिषद के 15 अक्टूबर तक के आंकड़ों के अनुसार प्रदेश में कुल 61304.504 हेक्टेयर गोचर भूमि उपलब्ध है। 6930.619 हेक्टेयर गोचर भूमि को अवैध कब्जे के रूप में चिह्नित किया गया है। इसमें से 4740.598 हेक्टेयर गोचर भूमि को अवैध कब्जे से मुक्त कराया जा चुका है। देवरिया में कुल 256.296 हेक्टेयर भूमि चारागाह के लिए उपलब्ध है, जिसमें 16.458 हेक्टेयर भूमि को

कार्रवाई के दौरान...
राज्य ब्यूरो, जागरण...
प्रदेश में गोचर भूमि को कब्जा मुक्त कराने के लिए विभिन्न चरणों में चले अभियान के बेहतर परिणाम सामने आए हैं लेकिन अब भी 2190 हेक्टेयर भूमि पर लोगों के अवैध कब्जे हैं। पशुओं के लिए उपलब्ध गोचर भूमि को कब्जा मुक्त कराने के लिए एक बार फिर बड़ा अभियान छेड़ा गया है। राजस्व परिषद के 15 अक्टूबर तक के आंकड़ों के अनुसार प्रदेश में कुल 61304.504 हेक्टेयर गोचर भूमि उपलब्ध है। 6930.619 हेक्टेयर गोचर भूमि को अवैध कब्जे के रूप में चिह्नित किया गया है। इसमें से 4740.598 हेक्टेयर गोचर भूमि को अवैध कब्जे से मुक्त कराया जा चुका है। देवरिया में कुल 256.296 हेक्टेयर भूमि चारागाह के लिए उपलब्ध है, जिसमें 16.458 हेक्टेयर भूमि को

कार्रवाई के दौरान...
राज्य ब्यूरो, जागरण...
प्रदेश में गोचर भूमि को कब्जा मुक्त कराने के लिए विभिन्न चरणों में चले अभियान के बेहतर परिणाम सामने आए हैं लेकिन अब भी 2190 हेक्टेयर भूमि पर लोगों के अवैध कब्जे हैं। पशुओं के लिए उपलब्ध गोचर भूमि को कब्जा मुक्त कराने के लिए एक बार फिर बड़ा अभियान छेड़ा गया है। राजस्व परिषद के 15 अक्टूबर तक के आंकड़ों के अनुसार प्रदेश में कुल 61304.504 हेक्टेयर गोचर भूमि उपलब्ध है। 6930.619 हेक्टेयर गोचर भूमि को अवैध कब्जे के रूप में चिह्नित किया गया है। इसमें से 4740.598 हेक्टेयर गोचर भूमि को अवैध कब्जे से मुक्त कराया जा चुका है। देवरिया में कुल 256.296 हेक्टेयर भूमि चारागाह के लिए उपलब्ध है, जिसमें 16.458 हेक्टेयर भूमि को

चोरी के सामा

संसू, जागरण... सिरसा में 50 हजार रुपये से अधिक चोरी...
ग्राम सरेनी निवासी सीताराम दोहर के घर रात गूहल्ले के दो युवक घुसकर सोने-चांदी के अर्धक के अपहरण...

P.K. O

Faculty of & Techno

POLYT

B.TECH

M.TEC

(Lateral)

Diploma

प्रोफेसर केंपली / प्रोफेसर कट पदोन्नति

Campus

दैनिक जागरण 31/01/2025 आसोन, 3696
www.jagran.com

म गोशाला में पीने का पानी मिला गंदा, नहीं लगे थे कैमरे 31/01/25

संवाद सूत्र, जागरण • माधोगढ़: बीडीओ को निरीक्षण के दौरान गोशाला में गोवंशियों के लिए पीने का पानी गंदा मिला। उन्होंने नाराजगी जताई और जल्द चरही साफ करवा कर पानी भरने के निर्देश दिए। उन्होंने दो गोशालाओं की हकीकत देखी। यहां चारा, पानी के साथ वहां लगे सीसी टीवी कैमरे भी चेक कराए।

गांव सिहारी में बनी गोशाला में गुरुवार को पहुंचे बीडीओ गणेश कुमार वर्मा ने सबसे पहले सीसी टीवी कैमरे दिखावाए। जो नहीं लगे मिले। यहां पर 130 गोवंशियों को संरक्षित किया गया है। इसके बाद

भूसा घर की साफ-सफाई देखी। उन्होंने सचिव सुनील सोनकर को जल्द सीसी टीवी कैमरे लगवाने के निर्देश दिए। इसके बाद गांव अमखेड़ा में बनी गोशाला का निरीक्षण किया। उसमें साफ-सफाई, पानी, भूसा घर देखा। यहां पानी गंदा होने पर नाराजगी जाहिर की। उन्होंने गोपालकों को तत्काल पानी की टंकी साफ करने के निर्देश दिए। सचिव को निर्देश दिए कि गोवंशियों के लिए हरे चारे की बोआई करवा दें। इस मौके पर सचिव सुनील सोनकर, प्रधान विनय तिवारी, प्रधान जगजीवन प्रधान, शेरसिंह आदि लोग मौजूद रहे।



सिहारी गोशाला का निरीक्षण करते बीडीओ गणेश कुमार वर्मा • जागरण

चरागाह की जमीन पर बनाया जा रहा खेत तालाब

संवाद सहयोगी, जागरण • माधोगढ़ : ग्राम असहना के ग्रामीणों ने एसडीएम को बताया कि बुंदेलखंड पैकेज के तहत चरागाह की जगह पर खेत तालाब बनाया जा रहा है। एसडीएम ने प्रभारी तहसीलदार को जांच सौंप दी है।

ग्राम असहना निवासी रामबली, रामसिंह, बहादुर, रामबिहारी, नरेश, रामरूप, लक्ष्मण, चंद्र रूप ने एसडीएम मनोज कुमार सिंह को बताया कि गांव में गोचर व चरागाह की जगह पर भूमि संरक्षण विभाग द्वारा बुंदेलखंड पैकेज

के तहत बहुउद्देशीय खेत तालाब का निर्माण कराया जा रहा है। न्यायालय के आदेश हैं कि खलिहान, गोचर, चरागाह, मरघट, खाद के गड्ढों की जगहों पर निर्माण नहीं किया जा सकता है। बंजर, परती, बीहड़ में निर्माण किया जा सकता है।

ग्रामीणों द्वारा विरोध करने के बाद भी भूमि संरक्षण विभाग के अधिकारी कर्मचारी निर्माण कर रहे हैं। एसडीएम ने प्रभारी तहसीलदार भुवनेंद्र कुमार को जांच सौंप दी है।

ले
I सर्वे
की
की
चाक
खामी
तय
बाड़ी
समय
कार्यों
गे ने
नको
पीड़ी
महेंद्र
याण

रसुखियां

क्तों को भेजा
न्यायालय

गिन। थाना गौहन पुलिस 28/351(2)/352 के तहत आरोपी शिव त्रि और बाल अप्पारी त्रिवारी को बाल कल्याण की अभिरक्षा में लेकर उरई भेजा। अभियुक्त : थाना गौहन, जनपद निवासी हैं।

विवेकानंद जयंती
त माता पूजन
म आयोजित

स्कर आटा। राष्ट्रीय : संघ, कदीरा खंड द्वारा विवेकानंद जयंती के युवा दिवस एवं भारत कार्यक्रम का आयोजन। यह कार्यक्रम गोपण परिसर, इटौरा में आरंभ पालक वीरेन्द्र पाण्डेय प्रचलित कर एवं भारत पूजन कर कार्यक्रम का हया। इस अवसर पर वाह सुभाकर चतुर्वेदी जी को स्थानीय विवेकानंद के चलने का संदेश दिया य एकता एवं जागरूकता का। खण्ड प्रचारक भूव के जीवन पर प्रकाश : बताया कि हमें अपनी र राष्ट्र की धरोहर को आगे बढ़ाना है ये स्वामी बना चाहिए, जैसे उन्होंने पूरे विश्व को भारत इन की शक्ति का या था। कार्यक्रम में कारिणी के सभी ने सहभागिता दर्शाते

एनजीटी के दखल के बाद भी बदहाल हैं कदीरा ब्लॉक की गोशालाएं



मवई ब्राह्मण गोशाला का निरीक्षण करते एसडीएम सुशील कुमार सिंह तथा चिनकट पुल के पानी में गोवंशों के शव, चायपरल वीडियो से स्क्रीन शॉट व बस्तेरी मार्ग के समीप पड़े गोवंशों के शव, चायपरल वीडियो के स्क्रीन शॉट तथा।

- नहीं सुधर रही गोशालाओं की स्थिति
- बिना दाह संस्कार जेलीबी से दफनाने पर ग्रामीणों ने काटा हंगामा, पुलिस ने कराया शांत

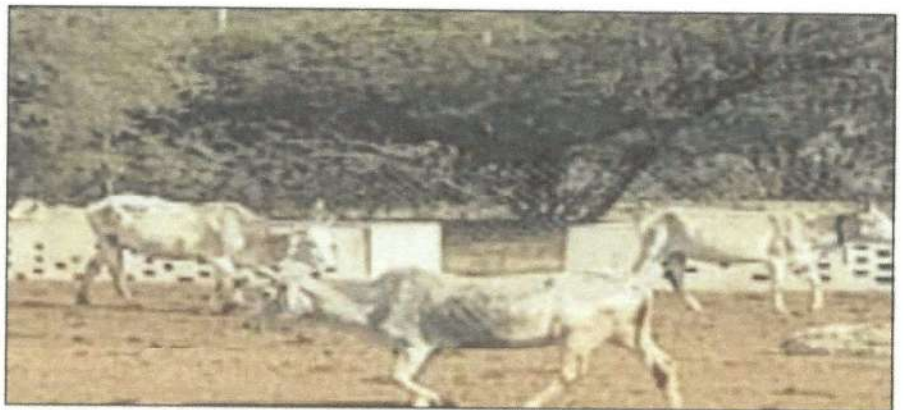
एनजीटी टीम भी दे चुकी कार्यवाही के निर्देश

19 सितंबर 2023 को एसबीएस राठीर अध्यक्ष ओवरसाइट कमेटी (एनजीटी) उत्तर प्रदेश और अनंत कुमार सिंह सदस्य ओवरसाइट कमेटी (एनजीटी) उत्तर प्रदेश ने निरीक्षण किया था। निरीक्षण के दौरान गोशाला में अव्यवस्थाओं का अंवार देख कर मौजूद तत्कालीन सीडीओ भीम उपाध्याय, विशाल यादव एडीएम नमामि गंगे, एसडीएम कालपी के के सिंह को रिकवरी के साथ कड़ी कार्यवाही के निर्देश दिए थे। लेकिन अधिकारियों ने मामले को दबा दिया।

कदीरा। ब्लॉक क्षेत्र की गोशालाओं की स्थिति दयनीय है, मृत गोवंशों के शवों को जिम्मेदार ट्रैक्टर ट्राली, इं रिकषा में रख कर आए दिन सार्वजनिक स्थानों, खेतों और नहर में फिक्का देते हैं। गोशाला के अंदर अव्यवस्था, गंध पानी, भूसा चारा न होना, कीचड़, गंदगी के साथ साथ बीमार, मृत गोवंशों के शवों को कुत्तों द्वारा मिलने के वीडियो सोशल मीडिया में आए दिन चायरल होते रहते हैं। ऐसा ही एक मामला शनिवार को ब्लॉक क्षेत्र के ग्राम पंचायत मवई ब्राह्मण का सामने आया है। जहां पर दो स्थानों में चिटकन पुल की दोनों तरफ और गांव से आधा किमी. दूर बस्तेरी मार्ग में दो दर्जन से अधिक गोवंशों के शव वीडियो और पानी में उतराते हुए ग्रामीणों को दिखाई दिए तो ग्रामीणों ने इसकी शिकायत डीएम से की। डीएम ने एसडीएम कालपी को जांच के आदेश दिए। शनिवार देर रात पहुंचे एसडीएम सुशील कुमार सिंह ने जांच पड़ताल कर गोवंशों के शवों को सम्मानपूर्वक दाह संस्कार करने के निर्देश दिए। अधिकारियों के आने की भनक जैसे ग्रामीणों की लगी तो वह मीके पर पहुंच गए और हंगामा करने लगे, उग्र स्थिति देख कर किसी ने इसकी सूचना पुलिस को दे दी। सूचना पर पहुंची पुलिस ने ग्रामीणों को समझावृत्ता कर शांत कराया। ग्रामीणों ने आरोप लगाया कि गोशाला में भूसे चारे का इंतजाम नहीं है। जिस कारण गोवंशों की मौत हो रही है। प्रधान और सचिव शवों को बिना दाह संस्कार किए ट्रैक्टर ट्राली में लाद कर फिक्का रहे हैं। शवों को दफनाने का कार्य रात्रि दो बजे तक चलता रहा। वहीं इस मामले में जिम्मेदार अधिकारी भी चुपों साथे हैं।

गोशाला में कीचड़ में रहकर यातना झेल रहे गोवंश, नहीं हुई सफाई !

उरई। ग्राम चमारी के गौवंश विहार में 500 से अधिक गौवंश रखा जाता है जो कि गोशाला की आवास व्यवस्था से कई ज्यादा है गौवंश को न खाने की ही पूरी व्यवस्था है गौवंश की स्थिति अत्यंत दयनीय है गौवंश की स्थिति अत्यंत खराब है गौवंश कीचड़ में ही यहां वहां चलने के लिए बड़ा संघर्ष कर रहा है गौवंश की हालत अत्यंत हृदयविदारक है गोशाला के अंदर के कीचड़ को सालों के हिसाब से नहीं हटाया जाता है और गौवंश उसी में खड़े रहने के लिए मजबूर होता है गौवंश इस स्थिति गोबर में खड़े रहने से उन्हें खुरखुटा रोग हो जाता है गोशाला में गौवंश भूख प्यास से दमतोड़ रहे हैं उन्हें चारा भूसा नहीं दिया जाता जबकि गोशाला में बंद गौवंशों की संख्या में दिन प्रतिदिन गिरावट आ रही है जबकि मृत



गौवंशों को दफन करने के बजाय इधर उधर फेंक दिया जाता है कई बार तो गोशाला संचालिका पर गौवंशों को बिना टैग के अंदर कर बाद में उन्हें गौ तस्करों को बेचने के आरोप भी लगते हैं गोशाला में गायों के लिए आने वाली राशि को भी जिम्मेदारों मिलकर डकारा जाता है हालत यह की जहां बीस पच्चीस मजदूरों

की जरूरत होती है वहां नाममात्र के दस बीस मजदूर लगाए गए हैं जबकि कागजों में कई मजदूरों का वेतन निकाला जा रहा है इसी वजह कई कई गोशाला का कीचड़ साफ नहीं किया जा रहा है और सालों के हिसाब से चरही साफ नहीं होती है जिससे गौवंश के खाने वाली चरही पर गंदगी का अंवार लगा है।

लखनऊ, शुक्रवार, 17 जनवरी, 2025

@janexpressnews

f janexpresslive

www.janexpresslive.com/epaper

janexpresslive

दयनीय: करमचंद्रपुर गोशाला की हालत दयनीय

गोशाला के अंदर मृत और बीमार पड़े गोवंशों का वीडियो वायरल, नहीं सुधर रहे जिम्मेदार

जन एक्सप्रेस | शत्रुघ्न सिंह
'बादशाह'

उर्दू/कदीरा। विकासखंड कदीरा के गांवों में संचालित गोशालाओं की बंद से बदतर स्थिति में कोई सुधार होता नजर नहीं आ रहा है। अभी कुछ दिनों पूर्व ही मवई ब्राह्मण गोशाला में गायों के मरने का मामला शांत भी नहीं हो पाया था कि अब ग्राम करमचंद्रपुर की गोशाला में मृत गाय के शव को कीआ नोंचते वीडियो वायरल हुआ, इतना ही नहीं नहर में कई गोवंशों के शव मिलने की सूचनाई भी ग्रामीणों ने मीडिया से शेयर कर जानकारी दी। हैरानी की बात तो यह है कि कदीरा के बीडीओ ऐसे मामलों में यह कहकर खुद का दामन पाकसाफ बनाने में देरी नहीं लगाते जिन गोवंशों के शव बंबा में पड़े मिले हैं वह गैर जनपद से बहकर आये हैं। जबकि वर्तमान समय में नहरों में भी पानी भी



नहीं आ रहा है फिर कैसे बहकर गोवंशों के शव गैर जनपदों से जालीन की सीमा में आते। यह ऐसा सवाल है जिसका जबाब शायद किसी भी जिम्मेदार अधिकारी के पास नहीं होगा। जब उक्त संबंध में बीडीओ अरुण कुमार सिंह से उनके मोबाइल नंबर पर जानकारी चाही, तो उन्होंने कुछ इसी तरह का जबाब देकर बंबा में मिले गोवंशों के शवों से अपना पल्ल झाड़ते हुये कहा कि उन्होंने अपने

स्तर से सभी मृत गोवंशों को दफन करवा दिया। ब्लॉक क्षेत्र के ग्राम पंचायत करमचंद्रपुर गोशाला की हालत दयनीय है। गोशाला के अंदर मृत व बीमार पड़े गोवंशों का वीडियो गुरुवार को सोशल मीडिया में वायरल होने पर हड़कंप मच गया। ग्रामीणों का आरोप है कि जिम्मेदार कार्यवाही के नाम पर सिर्फ खानापूर्ति करते हैं, इसी वजह से गोशालाओं की स्थिति बंद से

बदतर है। गुरुवार को कर्मचंद्रपुर गांव स्थित गोशाला का वीडियो सोशल मीडिया में वायरल हुआ। वायरल वीडियो में गोशाला के अंदर मृत व कई गोवंश बीमार दिख रहे हैं। जो यहां बंधे पड़े नजर आए आ रहे हैं। वायरल वीडियो में गोशाला का नजारा बीभत्स है। गोशाला के अंदर दगदी का अंबार लगा हुआ है। चरही में भूसा, चारा, पानी नहीं है। कौबे गोवंशों को नोच रहे हैं। ग्रामीणों ने

आरोप लगाया है कि जिम्मेदारों की मिलीभगत से आए दिन गोवंशों की मौत हो रही है, जांच और निरीक्षण के नाम पर सिर्फ खानापूर्ति होती है। अन्य वायरल वीडियो में नहर के अंदर गोवंशों के शव उतरते नजर आ रहे हैं। तो उधर ग्रामीणों ने नाम न छापने की शर्त पर बताया कि अधिकांश गोशालाओं की हालत दयनीय है, जहां हर रोज गायों की मौत हो रही है, तो कई गोवंशों के शव बंबा के पानी में तैरते मिल रहे हैं। लेकिन हमारे बीडीओ को जमीनी सूचनाई नजर नहीं आ रही है और वह हर बात एक ही जबाब देते हैं कि जिन गोवंशों के शव बंबा के पानी में तैरते मिले हैं वह गैर जनपद से बहकर आये हैं। सोचनीय बात तो यह है कि गोशालाओं के संचालन की जो हकीकत ग्रामीण बयां कर रहे हैं वह सही है या फिर जो बीडीओ साहब कह रहे हैं वह सही है।

करमचंद्रपुर गोशाला की हालत दयनीय, गोशाला में मृत मिले गोवंश

➔ बीमार पड़े गोवंशों का वीडियो वायरल, नहीं सुधर रहे जिम्मेदार

➔ बीडीओ बोले बंबा में बहकर आये गोवंशों के शव गैर जनपद के

➔ सभी गोवंशों को जमीन में फराया गया दफन

कदीरा (जालीन)। विकासखंड कदीरा के गांवों में संचालित गोशालाओं की बंद से बदतर स्थिति में कोई सुधार होता नजर नहीं आ रहा है। अभी कुछ दिनों पूर्व ही मवई ब्राह्मण गोशाला में गायों के मरने का मामला शांत भी नहीं हो पाया था कि अब ग्राम करमचंद्रपुर की गोशाला में मृत गाय के शव को कीआ नोंचते वीडियो वायरल हुआ इतना ही नहीं नहर में कई गोवंशों के शव मिलने की सूचनाई भी ग्रामीणों ने मीडिया से शेयर कर जानकारी दी। हैरानी की बात तो यह है कि कदीरा के बीडीओ ऐसे मामलों में यह कहकर खुद का दामन पाकसाफ बनाने में देरी नहीं लगाते जिन गोवंशों के शव बंबा में पड़े मिले हैं वह गैर जनपद से बहकर आये हैं। जबकि वर्तमान समय में नहरों में भी पानी भी नहीं आ रहा है फिर कैसे बहकर गोवंशों के शव गैर जनपदों से जालीन की सीमा में आते। यह ऐसा सवाल है जिसका जबाब शायद किसी भी जिम्मेदार अधिकारी के पास नहीं होगा। जब उक्त संबंध में बीडीओ अरुण कुमार सिंह से उनके मोबाइल नंबर पर जानकारी चाही तो उन्होंने कुछ इसी तरह का जबाब देकर बंबा में मिले गोवंशों के शवों से

अपना पल्ल झाड़ते हुये कहा कि उन्होंने अपने स्तर से सभी मृत गोवंशों को दफन करवा दिया। ब्लॉक क्षेत्र के ग्राम पंचायत करमचंद्रपुर गोशाला की हालत दयनीय है। गोशाला के अंदर मृत व बीमार पड़े गोवंशों का वीडियो गुरुवार को सोशल मीडिया में वायरल होने पर हड़कंप मच गया। ग्रामीणों का आरोप है कि जिम्मेदार कार्यवाही के नाम पर सिर्फ खानापूर्ति करते हैं, इसी वजह से गोशालाओं की स्थिति बंद से बदतर है। गुरुवार को कर्मचंद्रपुर गांव स्थित गोशाला का वीडियो सोशल मीडिया में वायरल हुआ, वायरल वीडियो में गोशाला के अंदर मृत व कई गोवंश बीमार दिख रहे हैं। जो यहां बंधे पड़े नजर आए आ रहे हैं। वायरल वीडियो में गोशाला का नजारा बीभत्स है। गोशाला के अंदर दगदी का अंबार लगा हुआ है। चरही में भूसा, चारा, पानी नहीं है। कौबे गोवंशों को नोच रहे हैं। ग्रामीणों ने आरोप लगाया है कि जिम्मेदारों की मिलीभगत से आए दिन गोवंशों की मौत हो रही है, जांच और निरीक्षण के नाम पर सिर्फ खानापूर्ति होती है। अन्य वायरल वीडियो में नहर के अंदर गोवंशों के शव उतरते नजर आ रहे हैं। तो उधर ग्रामीणों ने नाम न छापने की शर्त पर बताया कि अधिकांश गोशालाओं की हालत दयनीय है जहां हर रोज गायों की मौत हो रही है तो कई गोवंशों के शव बंबा के पानी में तैरते मिल रहे हैं। लेकिन हमारे बीडीओ को जमीनी सूचनाई नजर नहीं आ रही है और वह हर बात एक ही जबाब देते हैं कि जिन गोवंशों के शव बंबा के पानी में तैरते मिले हैं वह गैर जनपद से बहकर आये हैं। सोचनीय बात तो यह है कि गोशालाओं के संचालन की जो हकीकत ग्रामीण बयां कर रहे हैं वह सही है या फिर जो बीडीओ साहब कह रहे हैं वह सही है।

मटरा गौशाला में गौवंश बदहाल एसडीएम ने डीएम को सौंपी रिपोर्ट

एनजीटी के दखल के बाद भी बदहाल कदौरा ब्लॉक की गोशालाएं सोशल मीडिया पर वायरल हुआ मटरा गौशाला की दुर्दशा का वीडियो

जिलाधिकारी के निर्देश पर एसडीएम ने गोशाला की हकीकत देखी

ग्रामीण बोले निरीक्षण के नाम पर होती खानापूति

कदौरा (जालौन)। प्रदेश में सर्वाधिक गोशालाओं वाले जिले में शुमार जनपद जालौन में एक ओर जहां जिलाधिकारी गोशालाओं की देखरेख के लिये पारदर्शी व्यवस्था बनाकर जिला मुख्यालय से मॉनीटरिंग की जा रही हैं तो वहीं गोशालाओं की व्यवस्थाओं को रसातल में पहुंचाने के लिये कुछ ग्राम प्रधान ही नहीं बल्कि गोशाला केयरटेकर व पंचायत सचिव हद दर्जे की लापरवाही बरतने से बाज नहीं आ रहे हैं। हैरानी की बात तो यह है कि जब भी किसी गोशाला की दुर्दशा का वीडियो सोशल मीडिया पर वायरल होता है तो यही लोग अपना दामन पाकसाफ बताने से नहीं चूकते हैं और फिर निरीक्षण होने के बाद मामले को रफ्तक करने के प्रयास शुरू कर दिये जाते हैं। ऐसा ही एक वीडियो कदौरा

चार गोशालाओं के हो चुके वीडियो वायरल कार्यवाही के नाम पर खानापूति

कदौरा। 23 नवंबर को कदौरा ब्लॉक की ग्राम पंचायत मवई ब्राह्मण, कुरहना आलमगीर, खुटमिली और कर्मचंदपुर के वीडियो सोशल मीडिया पर वायरल हुए थे। वीडियो वायरल होने के बाद डीएम राजेश कुमार पांडेय ने जांच के आदेश दिए थे। जांच करने गए अधिकारियों ने मामले को दबा दिया। फिलहाल गांवों के ग्रामीणों गौवंशों की दुर्दशा को लेकर खिन्न नजर आये। ग्रामीणों का कहना था कि गोशाला में जो केयरटेकर रखे जाते हैं वह ग्राम प्रधान के रहमोकरम पर होते हैं। ऐसी स्थिति में गोशाला की देखरेख करने की जिम्मेदारी भी ग्राम प्रधान की सबसे ज्यादा रहती है।

विकासखंड की ग्राम पंचायत मटरा की गोशाला का वीडियो सोशल मीडिया पर वायरल हुआ जिसे देखने के बाद गोशाला की बदहाली साफ तौर पर देखी गयी। फिलहाल उक्त मामले में एसडीएम ने गोशाला पहुंचकर जांच की और अपनी आख्या जिलाधिकारी के पास भेजने की बात कही है।

ब्लॉक क्षेत्र कदौरा में गोशालाओं की स्थिति दयनीय है यह बात अब किसी से छिपी नहीं रह गयी है। जहां आए दिन गौवंशों के कीचड़, गंदगी में बैठे होने, बीमार, मृत मिलने के वीडियो सोशल मीडिया में वायरल होते रहते हैं। जिम्मेदार कार्यवाही के नाम पर खानापूति करते हैं। एनजीटी के दखल के बावजूद गोशालाओं की स्थिति में सुधार नहीं दिख रहा है। वहीं आए दिन ठंड से गौवंशों की मौत हो रही है। शनिवार को मटरा गांव स्थित गोशाला का वीडियो सोशल मीडिया में वायरल हुआ, वायरल वीडियो में गोशाला

के अंदर पॉलीथिन में ढका हुआ अद खाया गौवंश का शव, कीचड़, गंदगी में बैठे गौवंश, इतना ही नहीं गोशाला में कई गौवंश बीमार यहां यहां पड़े नजर आए आ रहे हैं। वायरल वीडियो में गोशाला का नजारा वीभत्स था। सोशल मीडिया में वीडियो वायरल होने पर डीएम के आदेश पर एसडीएम सुशील कुमार सिंह, एडीओ पंचायत संतोष बाबू गौतम ने मौके पर जाकर जांच की। जब उक्त संबंध में उप जिलाधिकारी से उनके सीयूजी नंबर पर जानकारी करने का प्रयास किया तो उन्होंने साफ तौर पर कहा कि मटरा गोशाला की दुर्दशा के लिये वहां के ग्राम प्रधान, केयरटेकर से लेकर पंचायत सचिव व ब्लॉक स्तरीय अधिकारियों की बड़ी लापरवाही है। बातचीत के दौरान एसडीएम ने अपनी जांच आख्या जिलाधिकारी को भेजने की बात कही। डीएम राजेश कुमार पांडेय ने कड़ी कार्यवाही की बात कही है।

दैनिक भास्कर

epaper.dainikbhaskarup.com

07 Jan 2025 - DB Jhansi 07 Jan 20254

एनजीटी के दखल के बाद भी बदहाल है कदौरा ब्लॉक की गोशालाएं

की
न
॥
र
ति
ते।
र
ने।
या
री
रु
स
हैं।
झ
गे
र
का
व
का
को
पर
की
के



मटरा गोशाला के वायरल वीडियो का स्क्रीन शॉट में अद खाया गौवंश का शव, गोशाला में वायरल गौवंश, गोशाला में गंदगी और कीचड़ में बीमार पड़े गौवंश। -भास्कर

कदौरा। ब्लॉक क्षेत्र की गोशालाओं गौवंशों के कीचड़, गंदगी में बैठे की स्थिति दयनीय है, आए दिन होने, बीमार, मृत मिलने के वीडियो

● मटरा गोशाला का वीडियो वायरल, डीएम के निर्देश पर एसडीएम ने की जांच

● ग्रामीण बोले निरीक्षण के नाम पर होती है खानापूति

सोशल मीडिया में वायरल होते रहते हैं। जिम्मेदार कार्यवाही के नाम पर खानापूति करते हैं। एनजीटी के दखल के बावजूद गोशालाओं की स्थिति में सुधार नहीं दिख रहा है। वहीं आए दिन ठंड से गौवंशों की मौत हो रही है। शनिवार को मटरा गांव स्थित गोशाला का वीडियो सोशल मीडिया में वायरल हुआ, वायरल वीडियो में गोशाला के अंदर पॉलीथिन में ढका हुआ अद खाया गौवंश का शव, कीचड़, गंदगी में बैठे गौवंश, वहीं कई गौवंश बीमार यहां यहां पड़े नजर आए आ रहे हैं। वायरल वीडियो में गोशाला का

चार गोशालाओं के हो चुके वीडियो वायरल

23 नवंबर को कदौरा ब्लॉक की ग्राम पंचायत मवई ब्राह्मण, कुरहना आलमगीर, खुटमिली और कर्मचंदपुर के वीडियो सोशल मीडिया पर वायरल हुए थे। वीडियो वायरल होने के बाद डीएम राजेश कुमार पांडेय ने जांच के आदेश दिए थे। जांच करने गए अधिकारियों ने मामले को दबा दिया।

नजारा वीभत्स था। सोशल मीडिया में वीडियो वायरल होने पर डीएम के आदेश पर एसडीएम सुशील कुमार सिंह, एडीओ पंचायत संतोष बाबू गौतम ने मौके पर जाकर जांच की। एसडीएम ने रिपोर्ट भेजने की बात कही। डीएम राजेश कुमार पांडेय ने कड़ी कार्यवाही की बात कही है।

कदौरा क्षेत्र नहर पर पड़े गोवंशों के गले शवों को देख ग्रामीणों ने की शिकायत पहुंची पुलिस व एसडीएम द्वारा दफन कराए शव

आरोप थे कि गोशाला में मरे गोवंशों के फेंका गया वही प्रधान बोले बहकर अन्य जगह से आए शव पथराव सहित अभद्रता आरोप सचिव को लगी चोट पुलिस के पहुंचने पर मामला हुआ शांत एसडीएम बोले शव बाहर से बहकर आए थे जिन्हें निकलवाकर दफन कराया गया



फोटो/नहर से शव को निकलता प्रधान प्रति, जांच करते एसडीएम सहित जेसीबी से निकालते गोवंश शव

कदौरा/जालौन 12 जनवरी। गोवंशों के सड़े गले शव नहर में देख कुछ ग्रामीणों द्वारा गांव गोशाला में मृत गोवंशों को फेंके जाने का आरोप लगाते हुए विरोध किया गया एवं वीडियो वायरल करने की बात कहते हुए शिकायत एसडीएम व पुलिस को दी गई वहीं मौके पर पहुंची पुलिस द्वारा मामले को शांत कराया गया एवं एसडीएम द्वारा जांच करते हुए शवों को देर रात नहर से निकलवाकर दफन कराया गया। वही हंगामे के बीच सचिव को चोट लगने सहित गाड़ी में कीचड़ फेंकने सहित अभद्रता के भी आरोप लगाए गए रात में हुए हंगामे में

पुलिस के पहुंचने पर मामला शांत हो सका। ज्ञातव्य हो विकास खंड कदौरा क्षेत्र ग्राम पंचायत मवई ब्राह्मण में बीती रात महज आधा दर्जन से अधिक गोवंशों के सड़े गले शव देख पूर्व प्रधान प्रति सहित अन्य के द्वारा वीडियो बनाकर शिकायत अधिकारियों को दी गई एवं आरोप लगाया कि गोशाला में आए दिन गोवंश मर रहे जिन्हें नहर व अन्य खुले स्थानों में फेंका जा रहा है। सूचना मिलते ही मौके पर पहुंची पुलिस द्वारा मामले की जानकारी करते हुए माहौल को शांत कराया गया।

वही घटनास्थल पर पहुंचे उपजिलाधिकारी सुशील कुमार के नेतृत्व में सचिव कुपाल प्रताप व प्रधान प्रति द्वारा नहर में पड़े शवों को बाहर निकाला गया व कुछ शव जेसीबी की मदद से बाहर निकाल दफन कराए गए। मामले में आरोप पर सचिव द्वारा कहा गया कि उक्त शव अन्य ब्लाक क्षेत्र से बहकर आए हैं जो कि सड़ गल चुके हैं। एवं पूर्व प्रधान द्वारा लगाए जा रहे आरोप चुनावी वुराई को लेकर है। साथ ही शिकायत कर्ता सहित अन्य के द्वारा पथराव सहित अभद्रता भी की है जिससे उन्हें चोट आई है व उनकी गाड़ी में कीचड़

फेंका गया है। वहीं प्रधान प्रति द्वारा कहा गया कि चुनावी रंजिश के चलते लगातार उनकी पंचायत में आरोप लगाए जा रहे हैं उक्त शव डकोर क्षेत्र से बहकर आए हैं। वहीं मामले में एसडीएम सुशील कुमार द्वारा कहा गया कि सूचना पर तत्काल मौके पर जाकर जांच पड़ताल की गई है एवं गोवंश कंकाल जो कि कहीं अन्य जगह से बहकर आए हैं जिन्हें निकलवाकर दफन कराए गए थे आरोप प्रत्यारोप राजनीतिक ट्रेप के चलते बताया गया है।

मवई ब्राह्मण में गोवंशों के शव पड़े होने का वीडियो वायरल होने से हलकान रहे अधिकारी

- ➔ गांव पहुंची अधिकारियों की टीम ने रात्रि में गोशाला का निरीक्षण किया
- ➔ बिना दाह संस्कार जेसीबी से दफनाने पर ग्रामीणों ने किया हंगामा पुलिस ने कराया शांत
- ➔ एनजीटी के दखल के बाद भी बदहाल है कदौरा ब्लॉक की गोशालाएं



सोशल मीडिया में आए दिन वायरल होते रहते हैं। ऐसा ही एक मामला शनिवार को ब्लॉक क्षेत्र के ग्राम पंचायत मवई ब्राह्मण का सामने आया है। जहां पर दो स्थानों में चिटकन पुल की दोनों तरफ और गांव से आधा किमी. दूर बसरेही मार्ग में रोड पर दो दर्जन से अधिक गोवंशों के शव झाड़ियों और पानी में उतराते हुए ग्रामीणों को दिखाई दिए तो ग्रामीणों ने इसकी शिकायत डीएम से की। डीएम ने एसडीएम कालपी को जांच के आदेश दिए। शनिवार देर रात पहुंचे एसडीएम सुशील कुमार सिंह ने जांच पड़ताल कर गोवंशों के शवों को सम्मानपूर्वक दाह संस्कार करने के निर्देश दिए। अधिकारियों के

एनजीटी टीम भी दे चुकी कार्यवाही के निर्देश

कदौरा। 19 सितंबर 2023 को एसवीएस राठौर अध्यक्ष ओवरसाइट कमेटी (एनजीटी) उत्तर प्रदेश और अनंत कुमार सिंह सदस्य ओवरसाइट कमेटी (एनजीटी) उत्तर प्रदेश ने निरीक्षण किया था। निरीक्षण के दौरान गोशाला में अव्यवस्थाओं का अंवार देखकर मौजूद तत्कालीन सीडीओ भीम उपाध्याय, विशाल यादव एडीएम नमामि गंगे, एसडीएम कालपी के के सिंह को रिकवरी के साथ कड़ी कार्यवाही के निर्देश दिए थे। लेकिन अधिकारियों ने मामले को दबा दिया।

आने की भनक जैसे ग्रामीणों की लगी तो वह मौके पर पहुंच गए और हंगामा करने लगे, उग्र स्थिति देख कर किसी ने इसकी सूचना पुलिस को दे दी। सूचना पर पहुंची पुलिस ने ग्रामीणों को समझाबुझा कर शांत कराया। ग्रामीणों ने आरोप लगाया कि गोशाला में भूसे चारे का इंतजाम नहीं है। जिस कारण गोवंशों की मौत हो रही है। प्रधान और सचिव शवों को बिना दाह संस्कार किए ट्रैक्टर ट्राली में लाद कर फिक्का रहे हैं। शवों को दफनाने का कार्य रात्रि दो बजे तक चलता रहा। वहीं इस मामले में जिम्मेदार अधिकारी भी चुप्पी साधे हैं।

कदौरा (जालौन)। ब्लॉक क्षेत्र की गोशालाओं की स्थिति दयनीय है, मृत गोवंशों के शवों को जिम्मेदार ट्रैक्टर ट्राली, ई रिक्शा में रखकर आए दिन सार्वजनिक स्थानों, खेतों और नहर में फिक्का देते हैं। गोशाला के अंदर अव्यवस्था, गंदा पानी, भूसा चारा न होना, कीचड़, गंदगी के साथ साथ बीमार, मृत गोवंशों के शवों को कुत्तों द्वारा मिलाने के वीडियो

Pen-drive of videos **2073** placed before
hon'ble NLT, on 25/03/2025.

(49)

